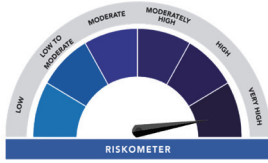
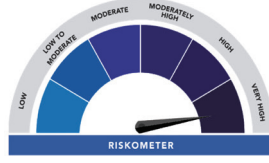


Scheme Information Document (SID)

SECTION I

Edelweiss Emerging Markets Opportunities Equity Offshore Fund

(An open ended fund of fund scheme investing in JPMorgan Funds - Emerging Market Opportunities Fund)

This product is suitable for investors who are seeking*:	Scheme Risk-o-meter	Benchmark Risk-o-meter As per AMFI Tier I Benchmark - MSCI Emerging Markets Index
- Long-term capital growth. - Investments predominantly in JPMorgan Funds - Emerging Markets Opportunities Funds, an equity oriented fund which invests primarily in an aggressively managed portfolio of emerging market companies.		
Investors understand that their principal will be at very high risk		

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

The above risk-o-meter is based on the scheme portfolio as on May 31, 2024. An addendum may be issued or updated in accordance with provisions of Paragraph 17.4 of SEBI Master circular on Mutual Funds dated May 19, 2023, on an ongoing basis on the website <https://www.edelweissmf.com/>.

Continuous offer of Units of Rs. 10 per Unit at Net Asset Value (NAV) based prices, subject to applicable loads thereafter.

Name of the Sponsor	Edelweiss Financial Services Limited
Name of Mutual Fund	Edelweiss Mutual Fund
Name of Asset Management Company	Edelweiss Asset Management Limited (CIN: U65991MH2007PLC173409)
Name of Trustee Company	Edelweiss Trusteeship Company Limited (CIN: U67100MH2007PLC173779)
Addresses	Registered Office: Edelweiss House, Off. C.S.T Road, Kalina, Mumbai 400098
Website	https://www.edelweissmf.com/

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Edelweiss Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on <https://www.edelweissmf.com/>.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website <https://www.edelweissmf.com/>.

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated June 30, 2024.

JPMorgan Funds - Emerging Market Opportunities Fund is a fund in which the Edelweiss Emerging Market Opportunities Equity Offshore Fund may invest. This document does not constitute an offer of the JPMorgan Funds - Emerging Market Opportunities Fund in India. The information contained in this document and the opinions expressed herein have not been prepared by JPMorgan Asset Management (Singapore) Limited, the management company of the JPMorgan Funds - Emerging Market Opportunities Fund or any of their affiliates "JPMorgan". JPMorgan neither endorses nor is responsible for the accuracy or reliability of, and under no circumstances will JPMorgan be liable for any loss or damage caused by reliance on, any opinion, advice or statement made in this document.

By making an investment in the Edelweiss Emerging Market Opportunities Equity Offshore Fund, you are not investing in the JPMorgan Funds - Emerging Market Opportunities Fund. You understand and acknowledge an investment into the Edelweiss Emerging Market Opportunities Equity Offshore Fund does not create any legal or contractual nexus between you and JPMorgan, any of their portfolio managers, employees or representatives. JPMorgan is in no way liable for the consequences of an investment in the Edelweiss Emerging Market Opportunities Equity Offshore Fund.



TOLL FREE
1800 425 0090



NON TOLL FREE
+91-40-23001181



WEBSITE
www.edelweissmf.com



EMAIL: INVESTORS
EMFHelp@edelweissmf.com



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@EdelweissAMC

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Part I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I	Name of the scheme	Edelweiss Emerging Markets Opportunities Equity Offshore Fund
II	Category of the Scheme	Fund of funds investing overseas
III	Scheme type	An open ended fund of fund scheme investing in JPMorgan Funds - Emerging Market Opportunities Fund
IV	Scheme code	EDEL/O/O/FOO/11/01/0010
V	Investment objective	The primary investment objective of the Scheme is to seek to provide long term capital growth by investing predominantly in the JPMorgan Funds – Emerging Markets Opportunities Fund, an equity fund which invests primarily in an aggressively managed portfolio of emerging market companies. There is no assurance that the investment objective of the Scheme will be achieved.
VI	Liquidity/listing details	Liquidity: Units may be purchased or redeemed at NAV, subject to applicable Loads (if any), on every Business Day on an ongoing basis, commencing not later than 5 (five) Business Days from the date of allotment. The Mutual Fund will dispatch Redemption proceeds within 5 working days from the date of acceptance of Redemption request. Listing Details: The Scheme is an open ended equity scheme, sale and repurchase will be made on a continuous basis and therefore the Units of the Scheme are presently not proposed to be listed on any stock exchange.
VII	Benchmark (Total Return Index)	Morgan Stanley Capital International (MSCI) Emerging Markets Index. Justification for use of benchmark: The Scheme performance shall be benchmarked to Morgan Stanley Capital International (MSCI) Emerging Markets Index. The Scheme being primarily a fund of funds scheme, investing into the Underlying Fund, will use the same benchmark as its Underlying Fund for performance measurement. Further, in terms of paragraph 1.8 of the Master Circular for Mutual Funds dated May 19, 2023, the performance of the Scheme compared to its benchmark index will be reviewed at every meeting of the Boards of the AMC and Trustee and corrective action as proposed will be taken in case of unsatisfactory performance.
VIII	NAV disclosure	The NAVs will be calculated on every Business Day and disclosed by 10.00 a.m. on the next Business Day on AMFI website (http://www.amfiindia.com) and under a separate head on Edelweiss Mutual Fund's website (http://www.edelweissmf.com). In case of any delay, the reason for such delay would be reported to AMFI and the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs. For further details refer Section II.

IX	Applicable timelines	Dispatch of redemption proceeds: The redemption or repurchase proceeds shall be dispatched to the unitholders within 5 working days from the date of redemption or repurchase. Dispatch of IDCW: The payment of dividend/IDCW to the unitholders shall be made within 7 working days from the record date.
X	Plans and Options Plans/Options and sub options under the Scheme	The Scheme offers two plans – 1. Regular Plan 2. Direct Plan Each Plan offers a Growth option only, where growth in the Scheme is reflected in the NAV per unit. Investors subscribing under Direct Plan of the Scheme will have to indicate “Direct Plan” against the Scheme name in the application form. Investors should also indicate “Direct” in the ARN column of the application form. However, in case Distributor code is mentioned in the application form, but “Direct Plan” is indicated against the Scheme name, the Distributor code will be ignored and the application will be processed under Direct Plan. Further, where application is received for Regular Plan without Distributor code or “Direct” mentioned in the ARN Column, the application will be processed under Direct Plan.
XI	Load Structure	Exit Load: • If the units are redeemed /switched out on or before 90 days from the date of allotment – 1.00% • If the units are redeemed /switched out after 90 days from the date of allotment - NIL AMC reserves the right to revise the load structure from time to time. Such changes will become effective prospectively from the date such changes are incorporated. For details on load structure, please refer Section II on ‘Load Structure’.
XII	Minimum Application Amount/switch in	Lump sum: On continuous basis: Minimum Rs. 100/- and in multiples of Re. 1/- thereafter. SIP: Rs. 100/- and in multiples of Re. 1 thereafter.
XIII	Minimum Additional Purchase Amount	Minimum of Rs. 100/- and multiples of Re. 1/- thereafter.
XIV	Minimum Redemption/switch out amount	Rs. 1 and in multiples of Re. 1 thereafter. There will be no minimum redemption criterion for Unit based redemption. The Redemption / Switch- out would be permitted to the extent of credit balance in the Unit holder's account of the Plan(s) / Option(s) of the Scheme(s) (subject to release of pledge / lien or other encumbrances).
XV	New Fund Offer Period	Not Applicable

	This is the period during which a new scheme sells its units to the investors.	
XVI	New Fund Offer Price: This is the price per unit that the investors have to pay to invest during the NFO.	Not Applicable.
XVII	Segregated portfolio/side pocketing disclosure	The AMC has a written down policy on Creation of segregated portfolio which is approved by the Trustees. Creation of segregated portfolio shall be subject to guidelines specified by SEBI from time to time. Creation of segregated portfolio is optional and is at the discretion of the Edelweiss Asset Management Limited (AMC). For details, kindly refer SAI
XVIII	Swing pricing disclosure	Not Applicable.
XIX	Stock lending/short selling	Not Applicable.
XX	How to Apply and other details	Application form and Key Information Memorandum may be obtained from Official Points of Acceptance (OPAs) / Investor Service Centres (ISCs) of the AMC or RTA or Distributors or can be downloaded from our website (www.edelweissmf.com). The list of the OPA / ISC are available on our website (https://www.edelweissmf.com/reach-us/locate-us) as well. For further details, please refer Section II.
XXI	Investor services	Contact details for general service requests: Investors can enquire about NAVs, Unit holdings, valuation, IDCWs, etc or lodge any service request including change in the name, address, designated bank account number and bank branch, loss of Account Statement / Unit certificates, etc. to M/s. KFin Technologies Limited - UNIT Edelweiss Mutual Fund, Karvy Selenium Tower B, Plot No 31 & 32, Gachibowli, Financial, District, Nanakramguda, Serilingampally, Hyderabad – 500 008, Tel no: 040-67161500 or can also call us at our toll free number 1800 425 0090 (MTNL/BSNL) and non toll free number +91 40 23001181 for others and investors outside India. The Toll Free Number and the Non-Toll Free Number will be available between 9.00 am to 7.00 pm from Monday to Saturday. Contact details for complaint resolution: Unit holder's grievances should be addressed to Investor Services Centres (ISC's) at the EAML branch offices, or KFin Technologies Ltd (KCL) Investor Service Centres. All grievances will then be forwarded to the Registrar, if required, for necessary action. The complaints will be closely monitored /followed up with the Registrar to ensure timely redressal.

		Investors can also address their queries/grievances to Mr. Abdulla Chaudhari, Head – Investor Services, at Edelweiss House, Off. C.S.T Road, Kalina, Mumbai 400098 Contact Details: Tel. No. (022) 4097 9737 Fax no. (022) 4097 9878 E-mail id: EMFHelp@edelweisssmf.com
XXII	Specific attribute of the scheme	Not Applicable.
XXIII	Special product/facility available during the NFO and on ongoing basis	The Special Products / Facilities available during on an ongoing basis are as follows: 1. Systematic Investment Plan (SIP) 2. SIP PAUSE FACILITY 3. Systematic Withdrawal Plan (SWP) 4. Systematic Transfer Plan (STP) 5. INVESTMENT THROUGH MFCENTRA 6. Investment Through Corporate Platform For further details of above special products / facilities, kindly refer SAI.
XXV	Weblink	Weblink for TER for last 6 months and Daily TER: https://www.edelweisssmf.com/statutory/total-expense-ratio-of-mutual-fund-scheme Weblink for scheme factsheet: https://www.edelweisssmf.com/downloads/factsheets

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

A Due Diligence Certificate, duly signed by the Chief Executive Officer of Edelweiss Asset Management Limited, has been submitted to SEBI, which reads as follows:

DUE DILIGENCE CERTIFICATE

It is confirmed that:

- (i) The Scheme Information Document forwarded to SEBI is in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme and also the Guidelines, instructions, etc. issued by the Government of India and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well-informed decision regarding investments in the proposed Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of Scheme Information Document including figures, data, yields, etc. have been checked and are factually correct.
- (vi) A confirmation that the AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/ that there are no deviations from the regulations.
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.
- (viii) The Trustees have ensured that Edelweiss Emerging Markets Opportunities Equity Offshore Fund approved by them is a new product offered by Edelweiss Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Date: June 30, 2024

Place: Mumbai

Sd/-

Name: Radhika Gupta

Designation: Managing Director & CEO

Part II. INFORMATION ABOUT THE SCHEME

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances the asset allocation pattern will be:

Instruments	Indicative allocations (% of total assets)	
	Minimum	Maximum
Shares of the Underlying Fund i.e. JPMorgan Funds – Emerging Markets Opportunities Fund*	95%	100%
Money market instruments, cash and cash equivalents and/ or units of liquid schemes	0%	5%

*Investors are requested to note that the Shares of Underlying Fund should be considered conceptually similar to the units of a fund.

The cumulative gross exposure through repo transactions in corporate debt securities along with equity, debt, derivatives and any other permitted assets shall not exceed 100% of the net assets of the Scheme.

Cash will be maintained for purposes of Redemptions and day-to-day expenses of the Scheme.

Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)

Sl.no	Type of Instrument	Percentage of Exposure	Circular References*
1	Repo / reverse repo in corporate debt securities	The Scheme may take exposure to Repo of Corporate Debt Securities up to the extent permitted by the Regulations (currently up to 10% of total assets, subject to change in line with the regulations from time to time).	Clause 12.18 of the SEBI Master Circular dated May 19, 2023 for Mutual Fund
2	Derivatives	The scheme does not invest in the stated security.	-
3	Securitised debts	The scheme does not invest in the stated security.	-
4	Stock lending	The scheme does not invest in the stated security.	-
5	Foreign Securities	The Scheme shall make investments in foreign securities as per clause 2(x) of SEBI Circular no. SEBI/IMD/CIR No.7/104753/07 dated September 26, 2007.	Paragraph 12.19 of the Master Circular for Mutual Funds dated May 19, 2023

In case the rebalancing is not done within the specified period, justification for the same shall be provided to the Investment Committee and the reason for the same shall be recorded in writing. The Investment Committee shall then decide on the course of action. In the event of deviation from mandated asset allocation mentioned in the Scheme Information Document (SID) due to passive breaches (occurrence of instances not arising out of omission and commission of AMCs), the same will be rebalanced within 30 business days. In case the asset allocation is not rebalanced within 30 business days justification in writing, including details of efforts taken to rebalance the portfolio shall be placed before Investment Committee (IC). The IC can extend the timelines up to

sixty (60) business days from the date of completion of mandated rebalancing period. In case the portfolio of schemes is not rebalanced within the aforementioned mandated plus extended timelines, AMCs shall: i. not be permitted to launch any new scheme till the time the portfolio is rebalanced. ii. not levy exit load, if any, on the exiting investors. AMCs will report the deviation to Trustees at each stage. Further, in case the AUM of deviated portfolio is more than 10% of the AUM of main portfolio of the scheme, the investors will be immediately informed through SMS and email / letter including details of portfolio not rebalanced. Email / Letter and SMS will also be immediately triggered as and when the rebalancing of portfolio takes place. The same will also be communicated to investors through periodic portfolio disclosures as mandated by SEBI. The above norms shall be applicable to main portfolio and not to segregated portfolio(s). The above is in line with paragraph 2.9 of the Master Circular for Mutual Funds dated May 19, 2023, as amended from time to time.

The Underlying Fund can invest in Securities listed in India. The Underlying Fund can invest in Securities of Indian companies listed outside India. For e.g. - If Securities of company A are listed in India and also on a stock exchange outside India, then the Fund Manager can buy the securities of company A from the stock exchange which is located outside India.

Given that the Underlying Fund is investing in emerging markets, it could lead to the Underlying Fund having exposure to Indian equities up to 15% of its net assets. In the event where the Underlying Fund's exposure to Indian equities goes beyond 15% of its net assets the rebalancing for bringing down the excess will normally be carried out as per the process described below:

- a) In case the 15% limit is breached, a rebalancing period of 3 months is allowed during which the excess continues.
- b) In case the 15% limit breach extends beyond 3 months, the Scheme shall stop accepting fresh subscriptions for the next 9 months.
- c) If such a breach as mentioned above still continues even till the end of 12 months after the initial breach, the Scheme shall be wound up after providing intimation of the same to the existing Investors with an exit option window for a period of 30 days at the prevailing NAV without any Exit Load.

The Underlying Fund shall not invest in unlisted securities issued by companies registered in India.

The Underlying Fund shall invest in derivatives and engage in stock lending, however it does not invest in securitized debt and does not engage in short selling.

The exposure of the Underlying Fund in India will not be gained through participatory notes.

The exposure and limit is further subject to SEBI guidelines issued from time to time.

B. WHERE WILL THE SCHEME INVEST?

Subject to the Regulations, the corpus of the Scheme will mainly be invested in any (but not exclusively) of the following securities:

The Scheme may invest in the following asset classes:

- a) shares of the Underlying Fund;
- b) Money market instruments
- c) Units of Liquid Funds; and
- d) Any other Securities / asset class / instruments as permitted under the SEBI Regulations.

The Scheme shall not directly:

- a) Invest in foreign securitized debt; and
- b) Engage in stock lending and borrowing and short selling.

Please refer Section II of the document for further details for each instrument.

C. WHAT ARE THE INVESTMENT STRATEGIES?

The primary investment objective of the Scheme is to seek to provide long term capital growth by investing predominantly in JPMorgan Funds – Emerging Markets Opportunities Fund, an equity fund which invests primarily in an aggressively managed portfolio of emerging market companies.

The Scheme may also invest a part of its corpus in money market instruments and / or units of liquid schemes to meet liquidity requirements from time to time.

The Scheme does not guarantee / indicate any assured returns.

Overview of Underlying Fund — JPMorgan Funds – Emerging Markets Opportunities Fund

Basis of selection of JPMorgan Funds – Emerging Markets Opportunities Fund

JPMorgan Funds - Emerging Markets Opportunities Fund is Undertaking for Collective Investment in Transferable Securities (UCITS) III Fund approved by Commission for the Supervision of the Financial Sector, Luxembourg, with JPMorgan Asset Management (Europe) S.à r.l. as the management company. It aims to provide long-term capital growth by investing primarily in an aggressively managed portfolio of emerging market companies. Apart from leveraging on the global expertise and backing of a strong team of investment professionals at JPMorgan, it gives the opportunity to diversify the portfolio and participate in the strong growth potential of emerging markets.

Investment Objective of JPMorgan Funds – Emerging Markets Opportunities Fund

To provide long-term capital growth by investing primarily in an aggressively managed portfolio of emerging market companies.

Investment Policy of JPMorgan Funds – Emerging Markets Opportunities Fund

At least 67% of the Underlying Fund's assets (excluding cash and cash equivalents) will be invested in equity securities of companies that are domiciled in, or carrying out the main part of their economic activity in, an emerging market country.

Investor Profile of JPMorgan Funds – Emerging Markets Opportunities Fund

This is an equity fund investing in emerging markets and so investors in this fund need to be comfortable with the additional political and economic risks associated with emerging market investments. The Underlying Fund may, therefore, be suitable for experienced investors who already have a globally diversified portfolio and now want to expand into riskier assets in order to potentially boost returns. As emerging stock markets are very volatile, investors should also have a five year investment horizon.

Long Term drivers of JPMorgan Funds – Emerging Markets Opportunities Fund

JPMorgan Funds - Emerging Markets Opportunities Fund is a style driven fund, which aims to identify attractively-valued countries and stocks, while avoiding value traps.

The fund employs an integrated approach, using a disciplined screening process combined with fundamental analysis and portfolio manager oversight.

Investment Process of JPMorgan Funds – Emerging Markets Opportunities Fund

JPMorgan Funds – Emerging Markets Opportunities Fund is managed using top-down and bottom-up screens, as well as fundamental analysis. We look to outperform by using multiple approaches (topdown / bottom-up, quantitative screens / fundamental analysis) to build a concentrated, high conviction, value-oriented portfolio.

Idea generation is a team activity, while the lead portfolio manager concentrates on portfolio construction and risk management.

We believe combining top down and bottom up investment views is both a differentiating feature of our process and a competitive advantage. Over the long term, approximately half the returns in emerging market equities can be explained by country and sector influences and half by stock specific factors.

Exposure to Derivatives

The JPMorgan Funds prospectus states that the Fund may use financial derivative instruments for the purposes of hedging and efficient portfolio management.

Typically, we do not use derivatives in our portfolios, as the instruments available in Emerging Markets can lack liquidity, be of inconsistent quality and can be expensive in the event that they do not achieve the desired result. Derivatives, such as participation notes, can be used to invest in securities listed in a country in which the portfolio does not have direct access, though it is our strong preference to have direct access to all markets in which we invest.

Participation notes (p-notes) are a type of equity-linked product involving a transaction with a third party, and are typically used to gain access to certain markets where direct investment is not possible. P-notes do not involve financial gearing or market gearing - they are “look-through” investments which have a similar economic effect to ADRs/GDRs i.e. investors are exposed to the movements in the value of the underlying equity.

Performance (in USD terms annualised) (as on May 31, 2024)

Particulars	1 Year*	3 Year	5 Year	10 year
JPM Emerging Markets Opportunities I (acc) - USD	10.30	-9.93	1.59	2.50
MSCI Emerging Markets Index (Total Return Net)	12.39	-6.23	3.55	2.66

*1 Year returns are on cumulative basis.

Source: J.P. Morgan Asset Management. Share class performance is shown based on the NAV (net asset value) of the share class with income (gross) reinvested including actual ongoing charges excluding any entry and exit fees.

D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

Morgan Stanley Capital International (MSCI) Emerging Markets Index

The performance of the Scheme is reviewed by the Investment Committee of the AMC as well as the Boards of the AMC and Trustee periodically. The Investment Committee is operational at the AMC level and has majority representation from the senior management of the AMC. Monthly reports on the performance of the Scheme

with appropriate benchmark indices are also sent to the Boards of the AMC and the Trustee, together with the relative performance of the schemes of other mutual funds schemes in the same category.

The Scheme performance shall be benchmarked to Morgan Stanley Capital International (MSCI) Emerging Markets Index. The Scheme being primarily a fund of funds scheme, investing into the Underlying Fund, will use the same benchmark as its Underlying Fund for performance measurement. Further, in terms of paragraph 1.8 of the Master Circular for Mutual Funds dated May 19, 2023, the performance of the Scheme compared to its benchmark index will be reviewed at every meeting of the Boards of the AMC and Trustee and corrective action as proposed will be taken in case of unsatisfactory performance.

Investors should note that the NAV of the local scheme shall be impacted by the fluctuations in the foreign exchange rates. The currency risk is borne by the investor.

E. WHO MANAGES THE SCHEME?

Name of Fund Manager & Managing Scheme Since	Age & Educational Qualifications	Previous Experience	Other Funds Managed
Mr. Bhavesh Jain Managing the Scheme since September 27, 2019	38 years MMS (Finance), Mumbai University	Mr. Bhavesh Jain has a total work experience of over 17 years in the equity market segment. He has been associated with the AMC for over 11 years. Currently, he is co-head for hybrid and solution funds and manages various schemes of AMC and is a key person. He was previously associated with Edelweiss Securities Limited as SGX Nifty Arbitrage Trader.	1. Edelweiss Equity Savings Fund 2. Edelweiss Aggressive Hybrid Fund 3. Edelweiss Arbitrage Fund 4. Edelweiss Balanced Advantage Fund 5. Edelweiss MSCI India Domestic & World Healthcare 45 Index Fund 6. Edelweiss Nifty 50 Index Fund 7. Edelweiss Nifty 100 Quality 30 Index Fund 8. Edelweiss ASEAN Equity Offshore Fund 9. Edelweiss Greater China Equity Off-Shore Fund 10. Edelweiss US Technology Equity Fund of Fund 11. Edelweiss Emerging Markets Opportunities Equity Offshore Fund 12. Edelweiss Europe Dynamic Equity Offshore Fund 13. Edelweiss US Value Equity Offshore Fund 14. Edelweiss Large Cap Fund 15. Edelweiss Recently Listed IPO Fund 16. Edelweiss Nifty Large Mid Cap 250 Index Fund 17. Edelweiss Gold and Silver ETF FOF 18. Edelweiss Nifty Midcap150 Momentum 50 Index Fund 19. Edelweiss Nifty Next 50 Index Fund

Name of Fund Manager & Managing Scheme Since	Age & Educational Qualifications	Previous Experience	Other Funds Managed
			20. Edelweiss Nifty Smallcap 250 Index Fund 21. Edelweiss Multi Asset Allocation Fund 22. Edelweiss Nifty Alpha Low Volatility 30 Index Fund
Mr. Bharat Lahoti Managing the Scheme since October 1, 2021	43 years BE (Electronics & Telecommunication) from Mumbai University and MMS (Finance) from N L Dalmia Institute of Management Studies	Mr. Bharat Lahoti has an overall work experience of 18 years in the research function of organizations in the financial services sector. He is associated with AMC from September 2015. Before joining Edelweiss Asset Management Limited as a Fund Manager – Equity and a Key Person, he was associated with D.E. Shaw India Software Pvt. Ltd. as a Senior Manager – Fundamental Research.	1. Edelweiss Equity Savings Fund 2. Edelweiss Aggressive Hybrid Fund 3. Edelweiss Balanced Advantage Fund 4. Edelweiss Nifty 50 Index Fund 5. Edelweiss Nifty 100 Quality 30 Index Fund 6. Edelweiss ASEAN Equity Offshore Fund 7. Edelweiss Greater China Equity Off-Shore Fund 8. Edelweiss US Technology Equity Fund of Fund 9. Edelweiss Emerging Markets Opportunities Equity Offshore Fund 10. Edelweiss Europe Dynamic Equity Offshore Fund 11. Edelweiss US Value Equity Offshore Fund 12. Edelweiss Large Cap Fund 13. Edelweiss Recently Listed IPO Fund 14. Edelweiss Gold and Silver ETF FOF 15. Edelweiss Nifty Midcap150 Momentum 50 Index Fund 16. Edelweiss Multi Asset Allocation Fund

F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

List of Existing schemes:

1. Edelweiss Greater China Equity Offshore Fund
2. Edelweiss US Value Equity Offshore Fund
3. Edelweiss Europe Dynamic Equity Offshore Fund
4. Edelweiss US Technology Equity Fund of Fund
5. Edelweiss ASEAN Equity Offshore Fund

For detailed comparative table please refer the website:

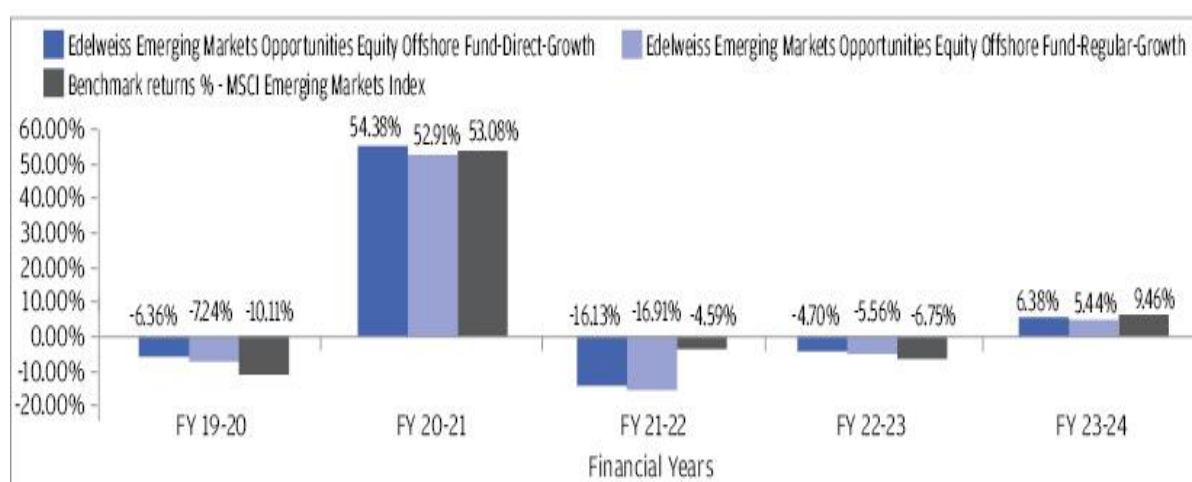
https://www.edelweissmf.com/Files/SID%20/%20KIM%20/%20SAI%20related%20Disclosure/published/Scheme%20Differentiation_04062024_114148_AM.pdf

G. HOW HAS THE SCHEME PERFORMED?

Scheme Performance as on May 31, 2024

Compounded Annualised Returns	Scheme Returns %	Benchmark Returns %
Returns for the last 1 years	9.66%	13.35%
Returns for the last 3 years	-6.70%	-1.77%
Returns for the last 5 years	4.15%	7.35%
Returns since inception	3.92%	5.72%

Absolute Returns for each financial year for the last 5 years



Note: Since Inception Returns have been calculated from the date of Allotment

Past performance may or may not be sustained in future.

H. ADDITIONAL SCHEME RELATED DISCLOSURES

- Scheme's portfolio holdings as on May 31, 2024 (top 10 holdings by issuer and fund allocation towards various sectors) is available at <https://www.edelweissmf.com/statutory/sid-kim-sai-related-disclosure>
- Disclosure of name and exposure to Top 7 issuers, stocks, groups and sectors as a percentage of NAV of the scheme in case of debt and equity ETFs/index funds through a functional website link that contains detailed description. – **Not Applicable.**
- Portfolio Disclosure –
 Monthly Portfolio - <https://www.edelweissmf.com/statutory/portfolio-of-schemes>
 Half yearly Portfolio - <https://www.edelweissmf.com/statutory/financials-portfolios>

iv. Portfolio Turnover Rate – Not Applicable

v. Aggregate investment in the Scheme by:

Sl. No.	Category of Persons	Net Value		Market Value (in Rs.)
	Fund Manager	Units	NAV per unit	
1	Mr. Bhavesh Jain	1406.882	15.7420	22,147.14
2.	Mr. Bharat Lahoti	2072.856	15.7420	32,630.90

For disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI.

vi. Investments of AMC in the Scheme – Please visit website (<https://www.edelweissmf.com/statutory/other-disclosures>)#Investment by AMCs in each of their Mutual Fund Scheme(s).

The AMC may invest either directly or indirectly in the Scheme during the NFO Period and on ongoing basis. However, the AMC shall not charge any investment management and advisory services fee on such investments in a Scheme.

Further, as per clause sub-regulation 16 (A) of Regulation 25 of SEBI (Mutual Funds) Regulations, 1996 read along with clause 6.9 of the Master Circular for Mutual Funds dated May 19, 2023 on alignment of interest of AMC with the unit holders of Mutual Fund, the AMC will invest in the Scheme based on the risk-o-meter.

Part III- OTHER DETAILS

A. COMPUTATION OF NAV

The Net Asset Value (NAV) of the Units will be calculated on every Business Day and for such other days as may be required for the purpose for transaction of Units. The NAV shall be calculated in accordance with the following formula, or such other formula as may be prescribed by SEBI from time to time:

$$\text{NAV} = \frac{\text{Market or Fair Value of the Scheme's Investments+ Receivables+ Accrued Income+ Other Assets-Accrued Expenses- Payables- Other Liabilities}}{\text{Number of Units Outstanding}}$$

The NAV of the Scheme will be calculated and declared upto four decimal places & the fourth decimal will be rounded off higher to the next digit if the Fifth decimal is or more than 5 i.e., if the NAV is Rs. 10.12356 it will be rounded off to Rs. 10.1236.

Illustration of NAV:

If the net assets of the Scheme, after considering applicable expenses, are Rs.10,45,34,345.34 and units outstanding are 10,00,0000, then the NAV per unit will be computed as follows: 10,45,37,896.34 / 10,00,000 = Rs. 10.4538 per unit (rounded off to four decimals).

The Mutual Fund will ensure that the repurchase price will not be lower than 95% of the Applicable NAV.

For other details such as policies w.r.t computation of NAV, rounding off, investment in foreign securities, procedure in case of delay in disclosure of NAV etc. refer to SAI.

B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees, marketing and advertising, registrar expenses, printing and stationary, bank charges etc. This section is not applicable as the Scheme is available for continuous Subscription and Redemption at NAV based prices.

C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The overall fees and expenses (management fees and other fees and charges) that are charged in the Underlying Fund are currently 1.10%.

The overall maximum fees of the Underlying Fund and the respective Scheme are subject to SEBI's limits.

The AMC has estimated that upto 2.25% of the daily net assets of the scheme will be charged to the scheme as expenses. Details of the actual TER charged to the scheme after allotment and any change in the current expense ratios would be available on the website of the Mutual Fund on <https://www.edelweissmf.com/statutory/total-expense-ratio-of-mutual-fund-scheme> and the same will be communicated to the investor via SMS / e-mail 3 working days prior to the effective date of change.

Expense Head	% of daily Net Assets * (Estimated p.a.)
Investment Management and Advisory Fees	Upto 2.25%
Audit fees/fees and expenses of trustees	
Custodial fees	
Registrar & Transfer Agent Fees including cost of providing account statements / IDCW / redemption cheques/ warrants	
Marketing & Selling Expenses including Agents Commission and statutory advertisement	
Costs related to investor communications	
Costs of fund transfer from location to location	
Cost towards investor education & awareness	
Brokerage & transaction cost pertaining to distribution of units	
Goods & Services Tax on expenses other than investment and advisory fees	
Goods & Services Tax on brokerage and transaction cost	
Other Expenses (to be specified as per Reg 52 of SEBI MF Regulations)	
Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c)	Upto 2.25%*
Additional expenses for gross new inflows from specified cities under Regulation 52 (6A) (b)#	Upto 0.30%

Note: Distribution expenses will not be charged in direct plan and no commission shall be paid from direct plan. At least 10% of the TER is charged towards distribution expenses / commission in the Regular Plan. The TER of the Direct Plan will be lower to the extent of the above mentioned distribution expenses / commission (at least 10%) which is charged in the Regular Plan.

*Provided that the total expense ratio to be charged over and above the weighted average of the total expense ratio of the underlying scheme shall not exceed two times the weighted average of the total expense ratio levied by the underlying scheme.

Expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities.

Provided further that amount incurred as expense on account of inflows from such cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment.

^The nature of expenses can be any permissible expenses including Investment Management & Advisory Fees.

The purpose of the above table is to assist in understanding the various costs and expenses that the Unit Holder in the Scheme will bear directly or indirectly.

The above estimates for recurring expenses for the Scheme are based on the corpus size of INR 1,000 million, and may change to the extent assets are lower or higher, subject to SEBI limits

Total Fees Charged

Since the Scheme is a fund of funds scheme, the investors of the Scheme will have to bear dual recurring expenses, those of the Scheme and those of its Underlying Fund. The total expense ratio of the Scheme (including Investment Management and Advisory Fees) will be subject to the maximum limits (as a percentage

of daily net assets of the Scheme) as per Regulation 52, as amended from time to time, with no sub-limit on Investment Management and Advisory Fees. The AMC may charge the Scheme with Investment Management and Advisory Fees which can be up to 2.25 per cent of the daily net assets of the Scheme. However, the total fees and expenses of the Scheme including weighted average of charges levied by the Underlying Fund shall not exceed 2.25 per cent of the daily net assets of the Scheme. In addition to the limits specified in Regulation 52 (6) of SEBI Regulations, the following costs or expenses may be charged to the Scheme:

- I. Additional expenses, incurred towards different heads mentioned under regulations 52(2) and 52(4), not exceeding 0.05 per cent of daily net assets of the Scheme. However, such additional expenses will not be charged if exit load is not levied/ not applicable to the Scheme.
- II. To improve the geographical reach of the Fund in smaller cities/ towns as may be specified by SEBI from time to time, expenses not exceeding of 0.30 % p.a. of daily net assets may be charged, if the new inflows from retail investors[^] from such cities (i.e. beyond Top 30 cities*) are at least: (i) 30 % of gross new inflows in the Scheme, or; (ii) 15 % of the average assets under management (year to date) of the Scheme, whichever is higher.

In case the inflows from beyond Top 30 cities is less than the higher of (i) or (ii) above, such additional expenses on daily net assets of the Scheme shall be charged on proportionate basis. The expenses so charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities.

Further, the additional expense charged on account of new inflows from beyond Top 30 cities shall be credited back to the Scheme, in case the said inflows are redeemed within a period of 1 year from the date of investment.

[^]As per paragraph 10.1.3 of the Master Circular for Mutual Funds dated May 19, 2023, inflows of amount upto Rs 2,00,000/- per transaction, by individual investors shall be considered as inflows from “retail investor”. *The Top 30 cities shall mean top 30 cities based on Association of Mutual Funds in India (AMFI) data on ‘AUM by Geography – Consolidated Data for Mutual Fund Industry’ as at the end of the previous financial year.

Note: In line with AMFI communication no.35P/MEMCOR/85-a/2022-23 dated March 2, 2023 and SEBI letter no. SEBI/ H0/IMD/IMD-SEC-3/P/OW/2023/5823/1 dated February 24, 2023, the B-30 incentive structure is kept in abeyance from March 1, 2023, till appropriate re-instatement of incentive structure by SEBI with necessary safeguards.

- III. Brokerage and transaction costs which are incurred for the purpose of execution of trade up to 0.12 per cent of trade value in case of cash market transactions and 0.05 per cent of trade value in case of derivatives transactions.

Brokerage and transaction cost incurred for the purpose of execution of trade may be capitalized to the extent of 12bps and 5bps for cash market transactions and derivatives transactions respectively. Any payment towards brokerage and transaction cost, over and above the said 12 bps and 5bps for cash market transactions and derivatives transactions respectively may be charged to the scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under regulation 52 of the SEBI (Mutual Funds) Regulations, 1996. Any expenditure in excess of the said prescribed limit (including brokerage and transaction cost, if any) shall be borne by the AMC or by the trustee or sponsors.

In addition to expenses under Regulation 52 (6) and (6A) of SEBI Regulations, AMC may charge Goods and Service Tax on Investment Management and Advisory Fees, expenses other than Investment Management and Advisory Fees and brokerage and transaction cost as below:

- a) Goods and Service Tax on Investment Management and Advisory Fees: AMC may charge Goods and Service Tax on Investment Management and Advisory Fees of the Scheme in addition to the maximum limit of TER as per the Regulation 52(6) and (6A) of SEBI Regulations.
- b) Goods and Service Tax on expenses other than Investment Management and Advisory Fees: AMC may charge Goods and Service Tax on expenses other than Investment Management and Advisory Fees of the Scheme, if any within the maximum limit of TER as per the Regulation under 52(6) and (6A) of SEBI Regulations.
- c) Goods and Service Tax on brokerage and transaction cost: The Goods and Service Tax on brokerage and transaction costs which are incurred for the purpose of execution of trade, will be within the limit of prescribed under Regulation 52 of SEBI Regulations.

Investors should note that they will be bearing the recurring expenses of the Scheme in addition to the expenses of other underlying schemes in which the Scheme is invested from time to time. Any excess over the limits prescribed in the SEBI Regulations will be borne by the AMC.

Any change in the current expense ratios will be updated on the website viz. "<http://www.edelweissmf.com>" and the same will be communicated to the investor via SMS / e-mail 3 working days prior to the effective date of change.

The AMC has not entered into any revenue sharing arrangement with the Underlying Fund in any manner and shall not receive any revenue by whatever means / head from the Underlying Fund. Any commission or brokerage received from the Underlying Fund shall be credited into the Scheme's account.

The AMC may incur expenses on behalf of the Scheme which can be reimbursed on actual basis to the AMC to the extent such expenses are permissible & as per the TER table indicated above and within the prescribed SEBI limit.

Illustration of impact of expense ratio on scheme's returns

To see how expense ratios can affect your investments over time, let's compare the returns of several hypothetical investments that differ only in expense ratio. The following table depicts the returns on a ₹ 10,000 initial investment, assuming an average annualized gain of 8%, with different expense ratios (0.5%, 1%, 1.5%, 2% and 2.5%):

Year	Expense Ratio (Impact in ₹)						Expense Ratio (Impact in %age)				
	8% Gain	0.50%	1.00%	1.50%	2.00%	2.50%	0.50%	1.00%	1.50%	2.00%	2.50%
0	10,000	10,000	10,000	10,000	10,000	10,000	—	—	—	—	—
1	10,800	10,750	10,700	10,650	10,600	10,550	7.50	7.00	6.50	6.00	5.50
2	11,664	11,556	11,448	11,340	11,232	11,124	15.56	14.48	13.40	12.32	11.24
3	12,597	12,422	12,247	12,072	11,897	11,722	24.22	22.47	20.72	18.97	17.22

D. LOAD STRUCTURE

Exit Load is an amount which is paid by the investor to redeem the units from the scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.edelweissmf.com) or call at toll free number 1800 425 0090 (MTNL/BSNL) and non toll free number +91 40 23001181. Investors outside India can also contact their distributors.

Applicable Load Structure

The load structure would comprise of an Exit Load, as may be permissible under the Regulations. The current load structure is stated as under:

Type of Load	Load chargeable (as % of NAV)
Exit Load**	Exit Load: - If the units are redeemed /switched out on or before 90 days from the date of allotment – 1.00% - If the units are redeemed /switched out after 90 days from the date of allotment - NIL

Credit of Exit Load to Scheme:

The exit load charged, if any, net of Goods and Service Tax shall be credited to the respective Scheme. A switch-out or a withdrawal under SWP shall also attract an Exit Load like any Redemption. All Loads for the Scheme shall be maintained in a separate account and may be utilised to meet the distribution and marketing expenses. Any surplus amounts in this account may be credited to the Scheme whenever considered appropriate by the AMC. To know the latest position on Load structure prior to investing / redemption, investors are advised to refer to the website of the AMC (www.edelweissmf.com) or call at toll free number 1800 425 0090 (MTNL/BSNL) and non toll free number +91 40 23001181, Investors outside India can also contact their distributors.

Load exemptions, if any (Please refer below).

Investors are requested to check the prevailing Load structure of the Scheme before investing.

Subject to the SEBI Regulations, the Trustee retains the right to change / impose an Entry / Exit Load, subject to the provisions below:

- Any imposition or enhancement of Load in future shall be applicable on prospective investments only.
- The AMC shall arrange to display a notice in all the ISCs / AMC office before changing the prevailing Load structure. An addendum detailing the changes in Load structure will be attached to SIDs and Application Forms. Unit Holders/prospective investors will be informed of changed/prevaling load structures through various means of communication such as public notice in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated and / or display at ISCs / distributors' offices, on account statements, acknowledgements, investor newsletters, etc. The introduction of the Exit Load along with the details may be stamped in the acknowledgement slip issued to the investors on submission of the Application Form and may also be disclosed in the statement of accounts issued after the introduction of such Load.
- The Repurchase price will not be lower than 95% of the Applicable NAV.

Section II

I. Introduction

A. Definitions/interpretation

For detailed description please refer -

https://www.edelweissmf.com/Files/SID%20/%20KIM%20/%20SAI%20related%20Disclosure/published/Definition_04062024_115739_AM.pdf

B. Risk factors

1) Risk factors of a fund of fund scheme

- The Scheme's performance will predominantly depend upon the performance of the corresponding Underlying Fund.
- Any change in the investment policy or the fundamental attributes of the Underlying Fund in which the Scheme invests may affect the performance of the Scheme.
- Investments in the Underlying Fund, which is an equity fund, will have all the risks associated with investments in equity and the offshore markets.
- The portfolio disclosure of the Scheme will be largely limited to the particulars of the relevant Underlying Fund and investments by the Scheme in money market instruments. Therefore, Unit Holders may not be able to obtain specific details of the Scheme in respect of the Underlying Fund's portfolio.
- In addition to the recurring expenses of the Scheme, the Unit Holders shall also bear the applicable expenses of the Underlying Fund. Therefore, the returns that the Unit Holder of the Scheme may receive shall be substantially impacted or may, at times, be lower than the returns that a Unit Holder, who is directly investing in the same Underlying Fund, could obtain.

Risks associated with investing in overseas mutual fund units

- Within the investment objective of the Scheme, the Scheme will be investing in the overseas markets which carry risks related to fluctuations in the foreign exchange rates, the nature of the securities market of the country, restrictions on repatriation of capital due to exchange controls and the political environment. Further the repatriation of capital to India may also be hampered by changes in regulations concerning exchange controls or political circumstances. The Scheme's NAV may also be affected by a fluctuation in the general and specific level of interest rates internationally, or the change in the credit profiles of the issuer.
- The liquidity of the Scheme will be affected if there is a non-Business Day of the Underlying Fund. Scheme shall have non-Business Days on all the days on which the Underlying Fund has non-Business Days.
- In case of unforeseen events like system breakdown, natural calamities etc. delaying the NAV of the Underlying Fund, the NAV of the Scheme may also be delayed and the AMC shall suitably intimate AMFI / SEBI in this regard.
- In addition, country risks would include events such as introduction of extraordinary exchange controls, economic deterioration, bi-lateral conflict leading to immobilisation of overseas financial assets and the prevalent tax laws of the respective jurisdictions for the execution of trades or otherwise.
- Subject to the other terms of the SID, all applicants applying for up to 50,000 (Fifty Thousand) Units shall be given their full allotment. However, keeping in mind the investment restrictions in foreign Securities currently applicable to mutual funds vide SEBI's Circulars SEBI/IMD/CIR No. 7/104753/07 dated 26 September 2007, SEBI/IMD/CIR No. 2/1222577/08 dated 8 April 2008 and SEBI/HO/IMD/DF3/CIR/P/2020/225 dated November 5, 2020, if the overall limit for the Mutual Fund in overseas investments of up to USD 600 million has been reached, applicants will receive a pro-rata allotment as calculated by the AMC. In such an event, applicant's money relating to the unused portion of the

investor's original allotment request may be refunded to investors, subject to SEBI Regulations and approvals.

The process for monitoring the USD 1 billion limit for overseas investments shall be as follows:

- The cap of USD 1 billion will be monitored and enforced at the Mutual Fund level and not at the Scheme level.
- Once 90% of the limit is reached, investors and empaneled distributors will be informed that further sales of Units will be suspended when the Mutual Fund's combined AUM in overseas schemes reaches the cap of USD 1 billion. A notice will be issued to ISC offices and AMC branches and published on the website of the AMC (www.edelweissmf.com).
- Any allotments upon, or subsequent to, the USD 1 billion cap being breached will be performed on a pro-rata basis only and subject to the combined AUM level of overseas investments of the Mutual Fund being below this cap.

Example:

- (i) Day T (opening AUM) - USD 970 million is the overseas AUM of the mutual fund, incoming cash flows on Day T - USD 30 million.
 - Allotment for the entire amount will occur.
- (ii) Day T (opening AUM) - USD 970 million is the overseas AUM of the mutual fund, incoming cash flows on Day T - USD 60 million
 - Allotment only for USD 30 million on a pro rata basis will occur.
 - Therefore, on Day T, a notice will be sent to all ISC offices & AMC branches and published on the website of the AMC (www.edelweissmf.com) stating that further sales are suspended with immediate effect, in the event an additional overseas fund quota from SEBI has not been obtained.
 - If the cap of USD 1 billion is reached, refunds would be settled on a T+3 basis.
 - The above process will not have any impact on the redemption process.

- 2) **Scheme Specific Risk Factors:** The performance of the Underlying Fund will be affected by a number of risk factors, including the following, which are also referred to by the Underlying Fund in its prospectus filed with the home regulatory authority:

- (i) **Investing in Equities** — Equity Securities and equity-related Securities are volatile and prone to price fluctuations on a daily basis. The liquidity of investments made by an Underlying Fund may be restricted by trading volumes and settlement periods. This may impact the ability of the Unit Holders to redeem their Units. In view of this, the Trustee has the right, in its sole discretion to limit Redemptions (including suspending Redemption) under certain circumstances. Settlement periods may be extended significantly by unforeseen circumstances. The inability of an Underlying Fund to make intended Securities purchases, due to settlement problems, could cause the Underlying Fund to miss certain investment opportunities. Similarly, the inability to sell Securities held in an Underlying Fund's portfolio could result, at times, in potential losses to the Scheme, should there be a subsequent decline in the value of Securities held in the Underlying Fund's portfolio. The liquidity and valuation of an Underlying Fund's investments due to its holdings of unlisted Securities may be affected if they have to be sold prior to the target date for divestment. All investments involve risks and there can be no guarantee against loss resulting from an investment in any share of the Underlying Fund, nor can there be any assurance that the Underlying Fund's investment objective will be attained in respect of its overall performance. In certain circumstances the right of the investors of the Underlying Fund may be suspended.

- (ii) **Risks associated with Emerging and Less Developed Markets**

In emerging and less developed markets, in which the Underlying Fund will invest, the legal, judicial and regulatory infrastructure is still developing but there is much legal uncertainty both for local market participants and their overseas counterparts. Some markets may carry higher risks for investors who should

therefore ensure that, before investing, they understand the risks involved and are satisfied that an investment is suitable as part of their portfolio. Investments in emerging and less developed markets should be made only by sophisticated investors or professionals who have independent knowledge of the relevant markets, are able to consider and weigh the various risks presented by such investments, and have the financial resources necessary to bear the substantial risk of loss of investment in such investments.

Countries with emerging and less developed markets include, but are not limited to (1) countries that have an emerging stock market in a developing economy as defined by the International Finance Corporation, (2) countries that have low or middle income economies according to the World Bank, and (3) countries listed in World Bank publication as developing. The list of emerging and less developed markets is subject to continuous change; broadly they include any country or region other than the United States of America, Canada, Japan, Australia, New Zealand and Western Europe. The following statements are intended to illustrate the risks which in varying degrees are present when investing in emerging and less developed markets. Investors should note that the following statements do not offer advice on suitability of investments.

(iii) Political and Economic Risks

- Economic and / or political instability could lead to legal, fiscal and regulatory changes or the reversal of legal / fiscal / regulatory / market reforms. Assets could be compulsorily reacquired without adequate compensation.
- Administrative risks may result in the imposition of restrictions on the free movement of capital.
- A country's external debt position could lead to sudden imposition of taxes or exchange controls.
- High interest and inflation rates can mean that businesses have difficulty in obtaining working capital.
- Local management may be inexperienced in operating companies in free market conditions.
- A country may be heavily dependent on its commodity and natural resource exports and is therefore vulnerable to weaknesses in world prices for these products.

(iv) Legal Environment

- The interpretation and application of decrees and legislative acts can be often contradictory and uncertain particularly in respect of matters relating to taxation.
- Legislation could be imposed retrospectively or may be issued in the form of internal regulations not generally available to the public.
- Judicial independence and political neutrality cannot be guaranteed.
- State bodies and judges may not adhere to the requirements of the law and the relevant contract. There is no certainty that Unit Holders will be compensated in full or at all for any damage incurred.
- Recourse through the legal system may be lengthy and protracted.
- In certain circumstances, the Underlying Fund or certain share classes of the Underlying Fund may be liquidated or merged which are detailed in the prospectus of the Underlying Fund. In such cases, the costs and expenses of any such liquidation or merger may be borne by the Underlying Fund or share class of the Underlying Fund up to the limit specified in the prospectus of the Underlying Fund. Any unamortized costs resulting from the closure may be charged as an expense in full against the assets of the Underlying Fund. In such a case, the amount distributed to the shareholders of the Underlying Fund (including the Scheme) may be less than their original investment.
- In certain circumstances as specified in the prospectus of the Underlying Fund, the right of the investors of the Underlying Fund (including the Scheme) to redeem their shares may be suspended.
- The Underlying Fund is governed by European Union legislation, specifically EC Directive 2001 / 107 and 108, and is a Luxembourg domiciled Undertaking for Collective Investments in Transferable Securities. The regulatory protections provided by their local regulatory authorities may differ or may not apply.
- The Underlying Fund is a growth investment style equity Underlying Fund designed to give exposure to

growth companies in the US. Because growth stocks tend to outperform at different times to value stocks, investors should be prepared for periods of underperformance.

Accounting Practices

- The accounting, auditing and financial reporting system may not accord with international standards.
- Even when reports have been brought into line with international standards, they may not always contain correct information.
- Obligations on companies to publish financial information may also be limited.

Shareholder Risk

- Existing legislation may not yet be adequately developed to protect the rights of minority shareholders.
- There is generally no concept of any fiduciary duty to shareholders on the part of management.
- Liability for violation of what shareholder rights of the Underlying Fund there are, may be limited.

Market and Settlement Risks

- The securities markets in some countries lack the liquidity, efficiency and regulatory and supervisory controls of more developed markets.
- Lack of liquidity may adversely affect the ease of disposal of assets. The absence of reliable pricing information in a particular security held by the Underlying Fund may make it difficult to assess reliably the market value of assets.
- The share register of the Underlying Fund may not be properly maintained and the ownership or interest may not be (or remain) fully protected.
- Registration of securities may be subject to delay and during the period of delay it may be difficult to prove beneficial ownership of the securities.
- The provision for custody of assets may be less developed than in other more mature markets and thus provides an additional level of risk for the Underlying Funds.
- Settlement procedures may be less developed and still be in physical as well as in dematerialised form.

Price Movement and Performance

- Factors affecting the value of securities in some markets cannot easily be determined.
- Investment in securities in some markets carries a high degree of risk and the value of such investments may decline or be reduced to zero.

Currency Risk

- The assets in which the Underlying Fund is invested and the income from the assets may be quoted in currencies which are different from the Underlying Fund's base currency. The performance of the Underlying Fund may therefore be affected by movements in the exchange rate between the currencies in which the assets are held and the Underlying Fund's base currency and hence there can be the prospect of additional loss or gain for the Unit Holder than what may be normally derived from the assets in which the Underlying Fund invests. The performance of the Underlying Fund may also be affected by changes in exchange control regulations.
- Conversion into foreign currency or transfer from some markets of proceeds received from the sale of securities cannot be guaranteed.
- Exchange rate fluctuations may also occur between the trade date for a transaction and the date on which the currency is acquired to meet settlement obligations.
- Movements in currency exchange rates can adversely affect the return of your investment. The currency hedging that may be used to minimize the effect of currency fluctuations may not always be successful.

Taxation

- Investors should note in particular that the proceeds from the sale of securities in some markets or the receipt of any IDCW and other income may be or may become subject to tax, levies, duties or other fees or charges imposed by the authorities in that market, including taxation levied by withholding at source. Tax law and practice in certain countries into which the Underlying Fund invests or may invest in the future (in particular Russia, China and other emerging markets) is not clearly established. It is therefore possible that the current interpretation of the law or understanding of practice might change, or that the law might be changed with retrospective effect. As a result, the Underlying Fund (and therefore the Scheme) could become subject to additional taxation in such countries that is not anticipated either at the date of this SID or when investments are made, valued or disposed of.

Investors should be aware that there is a Brazilian Presidential Decree in force, as amended from time to time, detailing the current IOF tax rate (Tax on Financial Operations), that applies to foreign exchange inflows and outflows. The application of the IOF tax will reduce the net asset value per share of the Underlying Fund.

- Prospective investors should note that there may be additional taxes, charges or levies applied in respect of the Scheme's investment in the Underlying Fund depending on the location of the assets of the Underlying Fund and the jurisdiction in which the Underlying Fund is located, registered or operated. Investors should also note that the Underlying Fund's investment managers and the Scheme's ability to provide tax information and audited accounts in respect of the Underlying Fund to Unit Holders of the Scheme is dependent on the relevant tax and other information being provided to the Underlying Fund in timely fashion. Accordingly, delays may occur in respect of delivery of such information to the Scheme's Unit Holders.

Execution and Counterparty Risk

- In some markets there may be no secure method of delivery against payment which would minimise the exposure to counterparty risk. It may be necessary to make payment on a purchase or delivery on a sale before receipt of the securities or, as the case may be, sale proceeds.

Nomineeship

The legislative framework in some markets is only beginning to develop the concept of legal / formal ownership and of beneficial ownership or interest in securities. Consequently the courts in such markets may consider that any nominee or custodian as registered holder of securities would have full ownership thereof and that a beneficial owner may have no rights whatsoever in respect thereof.

Investment in China

Under the prevailing regulations in the Peoples' Republic of China (PRC), foreign investors can invest in China A Shares through institutions that have obtained a Qualified Foreign Institutional Investor (QFII) status in the PRC. Accordingly, the Underlying Fund shall invest in such shares only upon obtaining the QFII license. The current QFII regulations impose strict restrictions (including rules on investment restrictions, minimum investment holding period and repatriation of principle and profits) on China A Share investment.

In extreme circumstances, the Underlying Fund may incur losses due to limited investment capabilities, or may not be able to fully implement or pursue its investment objectives or strategy, due to QFII investment restrictions, illiquidity of the China A Shares market, and / or delay or disruption in execution of trades or in settlement of trades.

Investments by the Underlying Fund in China A Shares and other permissible securities denominated in CNY will be made through the QFII in CNY. The Underlying Fund and its share classes will be exposed to any fluctuation

in the exchange rate between the reference currency of the Underlying Fund and CNY in respect of such investments.

Investment in offshore renminbi

The government of the PRC introduced the offshore renminbi / Chinese offshore Yuan (CNH) in July 2010 to encourage trade and investment with entities outside the PRC. Under the prevailing regulations in the PRC, the value of CNH and Chinese Yuan Renminbi (CNY) may be different and therefore is subject to fluctuations. The CNH denominated bond market is a developing market introduced in 2010 that is subject to regulatory restrictions imposed by the government of the PRC. These restrictions are subject to change. In extreme circumstances, the Underlying Fund may incur losses due to limited investment capabilities, or may not be able to fully implement or pursue its investment objectives or strategy.

Investment in Russia

The relative infancy of the Russian governmental and regulatory framework may expose investors to various political and economic risks. The Russian Securities Market from time to time may also suffer from a lack of market efficiency and liquidity which may cause higher price volatility and market disruptions.

The Underlying Fund may invest in securities listed on the Russian Trading System Stock Exchange and on the Moscow Interbank Currency Exchange in Russia, which are classified as Regulated Markets. Until such time that they become Regulated Markets, the Underlying Fund will limit any direct investment in securities traded on the non- Regulated Markets of the Commonwealth of Independent States (together with any other securities not traded on a Regulated Market) to 10% of its net assets.

Investments in Russia are currently subject to certain heightened risks with regard to the ownership and custody of securities, and counterparty exposure. In addition, Russian securities have an increased custodial risk associated with them as such securities are, in accordance with market practice, held in custody with Russian institutions which may not have adequate insurance coverage to cover loss due to theft, destruction or default.

Hedging Risk

The investment manager of an Underlying Fund is permitted, but not obliged, to use hedging techniques to attempt to offset market and currency risks. There is no guarantee that hedging techniques will achieve the desired result.

Risks Associated with Derivatives

- The Underlying Fund may use derivatives in connection with its investment strategies. Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the investment manager of the Underlying Fund to identify such opportunities. Identification and execution of the strategies to be pursued by the investment manager of the Underlying Fund involve uncertainty and decision of the investment manager of the Underlying Fund may not always be profitable. No assurance can be given that the investment manager of the Underlying Fund will be able to identify or execute such strategies.
- The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in Securities and other traditional investments. Derivatives may be riskier than other types of investments because they may be more sensitive to changes in economic or market conditions than other types of investments and could result in the losses that significantly exceed the Underlying Fund's original investment. Certain derivatives may give rise to a form of leverage. Due to the low margin deposits normally required in trading financial derivative instruments, an extremely high degree of leverage is typical for trading in financial derivative instruments. As a result, the Underlying Fund may be more volatile than if the Underlying Fund had not been leveraged because the leverage tends to exaggerate

the effect of any increase or decrease in the value of the Underlying Fund's portfolio. A relatively small price movement in a derivative contract may result in substantial losses to the investor.

- Derivatives are also subject to the risk that changes in the value of a derivative may not correlate perfectly with the underlying asset, rate or index. The use of derivatives for hedging or risk management purposes or to increase income or gain may not be successful, resulting in losses to the Underlying Fund and the cost of such strategies may reduce the Underlying Fund's returns and increase the Underlying Fund's potential for loss.
- The Underlying Fund may use derivatives to hedge market and currency risk, and for the purposes of efficient portfolio management. The use of derivatives may expose the Underlying Fund to a higher degree of risk. In particular, derivative contracts can be highly volatile, and the amount of initial margin is generally small relative to the size of the contract so that transactions are geared.
- The Underlying Fund may take short positions on a security through the use of financial derivative instruments in the expectation that their value will fall in the open market. The possible loss from taking a short position on a security differs from the loss that could be incurred from a cash investment in the security; the former may be unlimited as there is no restriction on the price to which a security may rise, whereas the latter cannot exceed the total amount of the cash investment. The short selling of investments may also be subject to changes in regulations, which could impose restrictions that could adversely impact returns to investors.
- The price at which credit default swaps trades may differ from the price of the credit default swaps' referenced security. In adverse market conditions, the basis (difference between the spread bonds and the spread of credit default swaps) can be significantly more volatile than the credit default swaps' referenced securities.

Particular Risks of Exchange Traded Derivative Transactions

The securities exchange on which the shares of the Underlying Fund may be listed may have the right to suspend or limit trading in all securities which it lists. Such a suspension would expose the Underlying Fund to losses and delays in its ability to redeem shares of the Underlying Fund.

Stock Market Fluctuations

Investors may note that the value of their investment may fall as well as rise and they may get back less than they originally invested. The value of equity securities may go down as well as up in response to the performance of individual companies and general market conditions.

Investment in Single Market

- The single markets in which the Underlying Fund invests may be subject to particular political and economic risks and as a result, the Underlying Fund may be more volatile than more broadly diversified funds.
- The Underlying Fund may have greater volatility compared to broader market indices as a result of the Underlying Fund's focus on growth securities.

Restrictions on Redemptions:

As outlined in Section III-B – 'Restrictions on Redemptions' the Trustee and the AMC may impose restrictions on redemptions when there are circumstances leading to a systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets.

Accordingly, such restriction may affect the liquidity of the Scheme and there may be a delay in investors receiving part of their redemption proceeds.

IDCW

The Underlying Fund may distribute not only investment income, but also realised and unrealized capital gains

or capital. Where capital is distributed, this will result in a corresponding reduction in the value of shares of the Underlying Fund, and a reduction in the potential for long-term capital growth.

Warrants

The Underlying Fund may invest in warrants, the values of these warrants are likely to fluctuate more than the prices of the underlying securities because of the greater volatility of warrant prices.

Futures and Options

The Underlying Fund may use options and futures on securities, indices and interest rates for the purpose of efficient portfolio management. Transactions in futures and options carry a high degree of risk. A relatively small market movement will have a proportionately larger impact which may work for or against the investor. The placing of certain orders which are intended to limit losses to certain amounts may not be effective because market conditions may make it impossible to execute such orders.

Listing

In case the shares of a Underlying Fund are listed, the exchanges on which those shares are listed will have no responsibility for the contents of any prospectus issued by the Underlying Fund or will make no representations as to its accuracy or completeness and expressly disclaim any liability whatsoever for any kind of loss arising from or in reliance upon any part of any such prospectus.

3) Risks Associated with investing in Money Market Instruments:

- Investments in money market instruments would involve a moderate credit risk i.e. risk of an issuer's inability to meet the interest and principal payments.
- Money market instruments may also be subject to price volatility due to factors such as changes in interest rates, general level of market liquidity and market perception of creditworthiness of the issuer of such instruments.
- The NAV of the Units, to the extent that the corpus of the Scheme is invested in money market instruments, will be affected by the changes in the level of interest rates. When interest rates in the market rise, the value of a portfolio of money market instruments can be expected to decline.

4) Risks associated with investments in repo of corporate debt securities:

(i) Lending transactions:

The Scheme may be exposed to counter party risk in case of repo lending transactions in the event of the counterparty failing to honour the repurchase agreement. However in repo lending transactions, the collateral may be sold and a loss is realized only if the sale price is less than the repo amount. The risk may be further mitigated through over-collateralization (the value of the collateral being more than the repo amount). Further, the liquidation of underlying securities in case of counterparty default would depend on liquidity of the securities and market conditions at that time. It is endeavoured to mitigate the risk by following an appropriate counterparty selection process, which include their credit profile evaluation and over-collateralization to cushion the impact of market risk on sale of underlying security.

(ii) Borrowing transactions:

In the event of the Scheme being unable to pay back the money to the counterparty as contracted, the counter party may dispose of the assets (as they have sufficient margin). This risk is normally mitigated by better cash flow planning to take care of such repayments. Further, there is also a Credit Risk that the Counterparty may fail to return the security or Interest received on due date. It is endeavoured to mitigate the risk by following an appropriate counterparty selection process, which include their credit profile evaluation.

5) Other risks associated with the Underlying Fund

- Because the Underlying Fund is aggressively managed, volatility may be high as the Underlying Fund may take larger position sizes, may have high turnover of holdings and at times may have a significant exposure to certain areas of the market.
- The value of equity securities may go down as well as up in response to the performance of individual companies and general market conditions.
- Emerging markets may be subject to increased political, regulatory and economic instability, less developed custody and settlement practices, poor transparency and greater financial risks. Emerging market currencies may be subject to volatile price movements. Emerging market securities may also be subject to higher volatility and lower liquidity than non emerging market securities.
- The investment objective of the Underlying Fund may state that the Underlying Fund may invest on a limited basis in areas which are not naturally associated with the name of the Underlying Fund. These other markets and / or assets may act with more or less volatility than the core investments and performance will, in part, be dependent on these investments. All investments involve risks and there can be no guarantee against loss resulting from an investment in any share of the Underlying Fund, nor can there be any assurance that a Underlying Fund's investment objectives will be attained in respect of its overall performance. In certain circumstances the right of the investors of the Underlying Fund may be suspended.

For additional risk factors of the Underlying Fund, investors are requested to refer to the offering document or the website (www.jpmorganassetmanagement.lu) of the Underlying Fund.

In view of the above and as per investment objective, investment in the Scheme should be regarded as long term in nature. The Scheme is, therefore, only suitable for investors who can afford the risks involved. For further details please refer SAI.

C. Risk mitigation strategies:

Risk & Description specific to Equities	Risk mitigants / management strategy
Quality risk Risk of investing in unsustainable / weak companies	The stock selection process is an important part of the idea generation stage, as it provides the greater part of added value to the investments. Underpinning the stock selection process is the rigorous research conducted by dedicated country specialists. The approach to stock selection is largely country specific, which means that these investment professionals have the responsibility to design and refine their stock selection process to cope with the dynamic local factors and market conditions. Quality analysis based investment approach: - Management - Capital structure - Sustainability of competitive advantage - Return on equity - Industry attractiveness In general, there are three primary sources of investment return which the investment professionals normally focus on and they form the basic premise of the stock selection process: - Growth – companies that exhibit sustainable earnings growth in excess of the market through an economic cycle; - Valuations – quantitative analysis in evaluating the value and profitability of the company;

	iii. IDCW yield – an additional source of return, over and above capital appreciation.
Price Risk Risk of overpaying for a company	During company visits, qualitative assessments of the relative growth prospects of the companies concerned are made and strategies are decided to create shareholder value. Industries in which companies operate are analysed along with the competitive landscape as well as the management strategy to enhance competitive advantage and returns. As part of the process, meetings are organised not only with companies that fall within the core stock coverage, but also with their competitors, distributors, suppliers and other stakeholders in order to obtain a complete picture of the industry / company and other investment opportunities. In the process, a clear understanding of the business is arrived at, enabling the identification of future long-term winners at an early stage.
Concentration Risk	Portfolio construction is the responsibility of the investment manager assigned to the Underlying fund. There are three objectives to the portfolio construction process: i. to capture and preserve value from all the best ideas by country specialists; ii. to ensure no single decision will derail performance; and iii. to deliver in line with the Underlying fund's risk / return profiles. Portfolios are constructed using a disciplined and tailored approach, and there is a high degree of commonality across accounts with similar objectives and profiles. During the process, the investment manager assigns a target percentage weight based upon variations, positive or negative, from the predetermined benchmark weight. These variations are known as active money positions and can be easily accessed on the internal front office system which contains information on both the Underlying fund and its respective benchmark index. Investment managers may also incorporate their own views on individual stocks and exercise discretion to align with the above guidelines with the objective that is likely to be achieved by inclusion of the stock in a fund portfolio. The investment manager will also reconcile any other anomalies between the stock rankings and portfolio requirements with the overall objective of adding value to the Underlying fund portfolio. A dedicated team oversees investment managers to ensure compliance with the Underlying fund's internal requirements. The buy / sell decisions generated at the portfolio construction stage of the process are automatically checked against fund guidelines, and electronically forwarded to the trading team for execution.
Liquidity Risk High impact costs	Dealing in volatile, often illiquid markets imposes a cost on an active investment manager. The responsibility for minimizing the performance drag lies with the Central Dealing team whose focus is to minimize market impact and transaction costs. The competitive advantages in achieving this objective are: i. A specialist experienced team. ii. State of the art systems and on-going investment in trading technology. iii. Analysis of historical transactions and associated impact costs used to determine trading strategies. iv. Low commission rates paid to brokers, reducing direct costs per trade. v. Significant overall commission payout ensuring premium service from investment banks and brokerage firms.

	The dealing team's success can be measured by comparing each execution to the Volume Weighted Average Price (VWAP) and on-line through the independent Best Execution Comparison Service (BECS) which compares transaction costs with those of the competition. Effectiveness of the dealing team is measured on an ongoing basis.
Volatility Price volatility due to company or portfolio specific factors	As explained above, the volatility arising out of portfolio specific factors are being mitigated using a combination of various methods as explained above.
Event Risk Price volatility due to company or portfolio specific events	

II. Information about the scheme:

A. Where will the scheme invest?

- a) shares of the Underlying Fund;
- b) Money Market Instruments (money market instruments include commercial papers, commercial bills, treasury bills, GoI Securities having an unexpired maturity up to one year, call or notice money, certificates of deposit, repo of corporate debt securities re-purchase agreements, Tri-party Repo and any other like instruments as specified by the RBI from time to time);
- c) units of Liquid Funds; and
- d) any other securities / asset class / instruments as permitted under the SEBI Regulations.

The Scheme shall not:

- a) invest in foreign securitized debt; and
- b) engage in stock lending & borrowing and short selling.

At the time of building up the portfolio post NFO, there may be a higher allocation of up to 100% of the Scheme's assets to cash and / or cash equivalents, or in units of money market / liquid schemes of Mutual Fund and / or any other mutual fund in accordance with applicable regulations and subject to the applicable investment restrictions on inter scheme investments, for a temporary period.

B. What are the investment restrictions?

(i) Disclosures and investment restrictions

All investments by the Scheme will be made in accordance with the Scheme's investment objective, investment strategy and investment pattern described in this SID. However, in accordance with the Trust Deed read with the SEBI Regulations, the following investment restrictions apply in respect of the Scheme at the time of making investments.

1. Transfers of investments from one scheme to another scheme in the Mutual Fund shall be made only if:
 - (a) Such transfers are done at the prevailing market price for quoted instruments on spot basis. Explanation - "spot basis" shall have the same meaning as specified by the relevant stock exchange for spot transactions.
 - (b) The Securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.
2. The Scheme shall buy and sell Securities on the basis of deliveries and shall in all cases of purchases, take delivery of relative Securities and in all cases of sale, deliver the Securities. The sale of GoI Securities already contracted for purchase shall be permitted in accordance with the guidelines issued by the RBI in this regard.

3. The Mutual Fund shall arrange or procure that the Securities purchased or transferred will be held in the name of the Mutual Fund on account of the Scheme, wherever investments are intended to be of a long term nature.
4. Pending deployment of funds of the Scheme in Securities in accordance with the terms of the investment objectives of the Scheme, Scheme can invest the funds of the Scheme in short term deposits of scheduled commercial banks. The investments in these deposits shall be in accordance with SEBI Circular Nos. SEBI/IMD/CIR No. 9/20306/03, SEBI/IMD/ CIR No. 1/91171/07, SEBI/IMD/CIR No. 8/107311/07, SEBI/IMD/CIR No. 7/129592/08 dated 12 November 2003, 16 April 2007, 26 October 2007 and 23 June 2008 respectively and any other applicable guidelines as amended or updated from time to time. Further, the AMC will not charge any investment management and advisory fees for placing these funds of the Scheme in short-term deposits of commercial banks. The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries. The Scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, it may be raised to 20% with prior approval of the Trustees. Also, parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
5. The Scheme shall not make any investment in;
 - (a) any unlisted security of an associate or group company of the Sponsor; or
 - (b) any security issued by way of private placement by an associate or group company of the Sponsor; or
 - (c) the listed Securities of group companies of the Sponsor which are in excess of 25% of the net assets of the Scheme.
6. The Scheme shall not invest its assets other than in schemes of mutual funds, except to the extent funds are required to meet liquidity requirements for the purpose of repurchases or Redemptions as disclosed in this SID.
7. The Scheme, being a fund of funds scheme, shall not invest in any other fund of funds scheme.
8. The Scheme shall not invest more than 30% of its net assets in money market instruments of an issuer. Such limit shall not be applicable for investments in Govt Securities, treasury bills and Tri-party Repos.
9. No loans would be made by the Mutual Fund except as provided in the SEBI Regulations.

(ii) **Investment limitations and restrictions in foreign Securities to be complied with by the Underlying Fund**

In accordance with paragraph 12.19.3.4 of the Master Circular for Mutual Funds dated May 19, 2023, the following conditions shall apply to the Scheme's participation in the overseas investments. Please note that the investment restrictions applicable to the Scheme's participation in overseas investments will be as prescribed or varied by SEBI or by the Trustee (subject to SEBI requirements) from time to time. The SEBI Regulations pertaining to investment in ADRs / GDRs / foreign Securities and overseas ETFs by mutual funds have now been decided as follows:

The aggregate ceiling for overseas investments is USD 7 billion as per the above SEBI circulars. Within the overall limit of USD 7 billion, mutual funds can make overseas investments subject to a maximum of USD 1 billion per mutual fund. In accordance with paragraph 12.19.2 of the Master Circular for Mutual Funds dated May 19, 2023, permissible overseas investments are:

- ADRs / GDRs issued by Indian or foreign companies.
- Equity of overseas companies listed on recognized stock exchanges overseas.
- Initial and follow on public offerings for listing at recognized stock exchanges overseas.
- Foreign Debt Securities in the countries with fully convertible currencies, short term as well as long term debt instruments with rating not below investment grade by accredited / registered credit rating agencies.
- Money market instruments rated not below investment grade.

- Repurchase agreements in the form of investment, where the counterparty is rated not below investment grade; repurchase agreements should not, however, involve any borrowing of funds by mutual funds.
- Government Securities where the countries are rated not below investment grade.
- Derivatives traded on recognized stock exchanges overseas only for hedging and efficient portfolio management.
- Short term deposits with banks overseas where the issuer is rated not below investment grade.
- Units / Securities issued by overseas mutual funds or unit trusts registered with overseas regulators and investing in (a) aforesaid Securities, (b) Real Estate Investment Trusts (REITs) listed in recognized stock exchanges overseas or (c) unlisted overseas Securities (not exceeding 10% of their net assets).

The exposure of the Underlying Fund in India will not be gained through participatory notes. However, participatory notes which have non-Indian securities as underlying are permitted.

Limits for investment in overseas ETFs: The overall ceiling for investment in overseas ETFs that invest in Securities is USD 1 billion subject to a maximum of USD 300 million per mutual fund. Since the Scheme is a fund of funds scheme, in accordance with SEBI regulations, the restriction on the investments in mutual fund units up to 5% of net assets of the Scheme and which prohibits charging of fees shall not be applicable to investments in mutual funds in foreign countries. However, the management fees and other expenses charged by a mutual fund in foreign countries along with the management fee and recurring expenses charged to the Scheme shall not exceed the total limits on expenses as prescribed under Regulation 52(6) of the SEBI Regulations. Where the Scheme is investing only a part of the net assets in the foreign mutual fund(s), the same principle shall be applicable for that part of investment. The overseas securities markets offer new investment and portfolio diversification opportunities by enabling investments in the overseas markets. However, such investments also entail additional risks. Such investment opportunities may be pursued by the Scheme provided they are considered appropriate in terms of the overall investment objectives of the Scheme. The Scheme may then, if necessary, seek applicable permission from SEBI and RBI to invest abroad in accordance with the investment objective of the Scheme and in accordance with any guidelines issued by SEBI / RBI from time to time.

These investment restrictions shall be applicable at the time of investment and changes do not have to be effected merely because, owing to appreciations or depreciations in value, or by reason of the receipt of any rights, bonuses or benefits in the nature of capital or of any Schemes of arrangement or for amalgamation, reconstruction or exchange, or at any repayment or redemption or other reason outside the control of the Fund, any such limits would thereby be breached. If these limits are exceeded for reasons beyond its control, AMC shall as soon as possible take appropriate corrective action, taking into account the interests of the Unit holders.

In addition, certain investment parameters may be adopted internally by AMC, and amended from time to time, to ensure appropriate diversification / security for the Fund. The Trustee Company / AMC may alter these above stated limitations from time to time, and also to the extent the SEBI (Mutual Funds) Regulations, 1996 change, so as to permit the Schemes to make its investments in the full spectrum of permitted investments for Mutual Funds to achieve its investment objective. As such all investments of the Schemes will be made in accordance with SEBI (Mutual Funds) Regulations, 1996, including Schedule VII thereof.

(iii) **Investment of subscription money**

The AMC shall make investments of the NFO proceeds only after the closure of the NFO Period. Alternatively, it may maintain the amounts received as subscription in term deposits with banks in accordance with the SEBI Regulations and more particularly SEBI Circular No. SEBI/IMD/Cir No. 1/91171/07

dated 16 April 2007 and SEBI-IMD-CIR No. 8-107311-07 dated 26 October 2007 as amended or updated from time to time. The income earned from such investments / deposits will be merged with assets under management to form part of the assets of the Scheme on completion of the allotment of the Units.

(iv) Guidelines governing investments in Govt Securities

As per the SEBI Regulations and investment restriction guidelines issued by SEBI, the AMC will follow a policy wherein each decision of purchase / sale of Govt Securities shall be recorded. A weekly report relating to the portfolio of the Scheme will be reviewed by the Investment Committee of the AMC.

Investment and security selection of all kinds of debt instruments including Govt Securities, state government securities, and government guaranteed debt is delegated to the AMC to ensure conformity with the specified minimum credit rating standards for the purpose of managing credit risk and portfolio credit risk. All investments in Govt Securities shall be done in accordance with guidelines issued by SEBI / RBI.

In addition to the investment restrictions prescribed by SEBI Regulations, the AMC / the Trustee may also prescribe certain internal risk mitigating parameters / procedures from time to time to limit exposure of the Scheme in certain Securities, in order to overcome volatile market conditions.

The Trustee / the AMC may amend the above stated investment restrictions from time to time, as also the provisions of the Trust Deed, to the extent required to be incorporated as per the SEBI Regulations, so as to enable the Scheme to make all investments permitted by the SEBI Regulations, in order to seek to achieve its investment objective.

C. Fundamental Attributes

Following is the Fundamental Attributes of the Scheme, in terms of Clause 1.14 of SEBI Master Circular for Mutual Funds dated May 19, 2023:

(i) Type of Scheme – An Open-Ended Fund of Funds with Growth option only (i.e. Cash IDCW will not be declared but instead reinvested and reflected in the Scheme's NAV).

(ii) Investment Objective

- Main Objective – The primary investment objective of the Scheme is to seek to provide long term capital growth by investing predominantly in the JPMorgan Funds – Emerging Markets Opportunities Fund, an equity fund which invests primarily in an aggressively managed portfolio of emerging market companies.

There is no assurance that the investment objective of the Scheme will be achieved.

- Investment pattern – Please refer to Part II – A. 'How will the Scheme Allocate its Assets?' - The tentative Equity/ Debt portfolio break-up with minimum and maximum asset allocation, is disclosed in the Section on Asset Allocation and Investment Pattern.

(iii) Terms of Issue

- Liquidity Provisions:
The Scheme, being open ended, the Units are not proposed to be listed on any stock exchange. However, the Board of Trustees reserves the right to list the Units as and when this Scheme is permitted to be listed and considers it necessary in the interest of Unit holders of the Fund. The Scheme offers subscription & redemption facility at the Applicable NAV on every Business Day. As per SEBI Regulations, the Mutual Fund

will dispatch Redemption proceeds within 3 working Days of receiving a valid redemption request. In case the redemption proceeds are not made within 3 working Days of the date of receipt of a valid redemption request, interest will be paid @ 15% per annum or such other rate from the 4th working day onwards as may be prescribed by SEBI from time to time.

- Aggregate fees and expenses charged to the Scheme:

The aggregate fees and expenses charged to the Scheme will be in line with the limits defined in the SEBI Regulations as amended from time to time. The aggregate fee and expenses to be charged to the Scheme is detailed in Section I - Part III(C) of this document.

- Any Safety Net or Guarantee Provided:

The Scheme does not provide any safety net or guarantee.

Change in Fundamental Attributes:

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustee shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme and the Plan(s) / Option(s) thereunder and affect the interests of Unit holders is carried out unless:

1. The Trustees have taken/received comments from SEBI in this regard before carrying out such changes.
2. An addendum to the existing SID shall be issued and displayed on AMC website immediately.
3. A written communication about the proposed change is sent to each Unit holder and an public notice / advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated;
4. The Unit holders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load; and
5. The SID shall be revised and updated immediately after completion of duration of the exit option (not less than 30 days from the notice date).

D. Index methodology (for index funds, ETFs and FOFs having one underlying domestic ETF)- Not Applicable

E. Principles of incentive structure for market makers (for ETFs) – Not applicable

F. Floors and ceiling within a range of 5% of the intended allocation against each sub class of asset, as per clause 13.6.2 of SEBI master circular for mutual funds dated May 19, 2023 (only for close ended debt schemes) – Not Applicable

G. Other Scheme Specific Disclosures:

Listing and transfer of units	Listing: Units of the scheme shall not be listed in view of continuous redemption facility being offered to unitholders. Transfer of units: Units of the Scheme, which are held in dematerialized (demat) form, are freely transferable under the depository system in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996. However, for Units of the Scheme held on physical form the AMC shall, on production of instrument of transfer together with relevant unit certificates, register the transfer and return the unit certificate to the
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	transferee within 30 days from the date of such production. The cost of stamp duty paid for issuing the unit certificate in case of a transfer or otherwise will form part of the annual on-going expenses and/or may be recovered from the unit holder(s).
Dematerialization of units	Investors have an option to hold the Units by way of an account statement or in electronic (dematerialized) form. The option to hold the Units in dematerialized form can be exercised at the time of subscription to the Units or at a later date by converting the Units in dematerialized form. Investors opting to hold the Units in electronic form must provide their dematerialized account details in the specified section of the Application Form. Investors intending to hold the Units in electronic form are required to have a beneficiary account with a Depository Participant (registered with NSDL /CDSL as may be indicated by the Mutual Fund at the time of launch of the Scheme) and will be required to indicate in the application the Depository Participant's name, Depository Participant ID Number and the beneficiary account number of the applicant held with the Depository Participant. Applicants must ensure that the sequence of the names as mentioned in the Application Form matches with that of the beneficiary account held with the Depository Participant. Names, PAN details, KYC details etc. mentioned in the Application Form will be verified against the Depository's records. If the details mentioned in the Application Form are found to be incomplete / incorrect or not matching with the records of the Depository Participant, the application shall be treated as application for physical (non-dematerialized) mode and accordingly Units will be allotted in physical (non-dematerialized) mode, subject to it being complete in all other aspects. Where investors do not provide their dematerialized account details, an account statement shall be sent to them. Such investors will not be able to trade in the stock exchange till their holdings are converted into dematerialized form. For conversion of physical holdings into dematerialized form, the Unit Holders will have to send the dematerialized requests to their Depository Participants. Units held by way of account statement cannot be transferred. Units held in dematerialized form are transferable in accordance with the provisions of the Depositories Act, 1996 and the SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time. In case, the Unit holder desires to hold the Units in a Dematerialized / Rematerialized form at a later date, the request for conversion of the Units held in physical (non-dematerialized) mode into electronic (dematerialized) form or vice-versa should be submitted along with a dematerialized / rematerialized Request Form to their Depository Participant. Investors should ensure that the combination of names in the account statement is the same as that in the dematerialized account. Dematerialisation of Units Unit Holders may have / open a beneficiary account with a Depository Participant of a Depository and choose to hold the Units in dematerialised

	mode. The Unit Holders have the option to dematerialise the Units held as per the account statement sent by the Registrar by making an application to the AMC / Registrar and Transfer Agent / Depository Participant for this purpose. Rematerialisation of Units Rematerialisation of Units can be carried out in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time. The process for rematerialisation of Units will be as follows: • Unit Holders will be required to submit a request to their respective Depository Participant for rematerialisation of Units in their beneficiary accounts. • The Depository Participant will generate a rematerialisation request number and the request will be despatched to the AMC / Registrar and Transfer Agent. • On acceptance of request from the Depository Participant, the AMC/ Registrar & Transfer Agent will despatch the account statement to the investor and will also send confirmation to the Depository Participant. During the dematerialization and rematerialisation process no financial and non financial transactions are allowed. The above shall be subject to SEBI Regulations and the guidelines issued by NSE, BSE, CDSL and NSDL in this regard, as applicable and as amended from time to time.
Minimum Target amount (This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return.)	Not Applicable
Maximum Amount to be raised (if any)	Not Applicable
Dividend Policy (IDCW)	The Scheme does not have a IDCW option.
Allotment	Allotment will be completed after due reconciliation of receipt of funds for all valid applications within 5 Business Days from the closure of the NFO period. Allotment to NRIs/FPIs will be subject to RBI approval, if required. Subject to the SEBI (MF) Regulations, the Trustee may reject any application received in case the application is found invalid/incomplete or for any other reason in the Trustee's sole discretion. For investors who have given demat account details, the Units will be credited to the investor's demat account after due verification and confirmation from NSDL/CDSL of the demat account details. • Allotment Confirmation/Account Statement (for non-demat account holders): An Allotment Confirmation/Account statement will be sent by way of SMS and/or email and/or ordinary post, to each Unit Holder who has not provided his demat account details in the application

	form for subscription during the NFO. The Allotment Confirmation/Account statement, stating the number of Units allotted to the Unit Holder will be sent not later than 5 Business Days from the close of the NFO Period of the Scheme. The Account Statement shall be non-transferable. • Dispatch of Account Statements to NRIs/FPIs will be subject to RBI approval, if required. • Allotment Advice/Holding Statement (demat account holders): For investors who have given valid demat account details at the time of NFO, Units issued by the AMC shall be credited by the Registrar to the investor's beneficiary account with the DP as per information provided in the Application Form. The AMC shall issue to such investor, units in dematerialized form as soon as possible but not later than five working days from the date of closure of the initial subscription list or from the date of receipt of the application. Such investors will receive the holding statement directly from their depository participant (DP) at such a frequency as may be defined in the Depository Act or Regulations or on specific request. • Consolidated Account Statement (for non-demat account holders) for ongoing transactions: CAS shall also be sent to the Unit holder in whose folio transactions have taken place during that month, on or before 15th of the succeeding month. In the event the account has more than one registered Unit holder, the first named Unit holder shall receive the CAS. In case of specific request received from investors, Mutual Fund will provide an account statement to the investors within 5 Business Days from the receipt of such request. The Mutual Fund reserves the right to recover from an investor any loss caused to the Scheme on account of dishonor of cheques issued by him/her/it for purchase of Units.
Refund	Refund of subscription money to applicants in the case of minimum subscription amount not being raised or applications rejected for any other reason whatsoever, will be made within 5 Business Days from the date of closure of the NFO period & all refund orders will be sent by registered post or in such other manner as permitted under Regulations. Investors should note that no interest will be payable on any subscription money so refunded within 5 Business Days. If the Mutual Fund refunds the amount after 5 Business Days, interest at the rate of 15% p.a. will be paid to the applicant and borne by the AMC for the period from the day following the date of expiry of 5 Business Days until the actual date of the refund. Refund orders will be marked "A/c. Payee only" and drawn in the name of the applicant in the case of a sole applicant and in the name of the first applicant in all other cases. In both cases, the bank name and bank account number, as specified in the application, will be mentioned in the refund order. The bank and/or collection charges, if any, will be borne by the applicant.
Who can invest This is an indicative list and investors shall consult their	Prospective investors are advised to satisfy themselves that they are not prohibited by any law from investing in the Scheme and are authorized to purchase units of mutual funds as per their respective constitutions,

financial advisor to ascertain whether the scheme is suitable to their risk profile.	charter documents, corporate / other authorizations and relevant statutory provisions. Investors are also requested to consult their financial advisor to ascertain whether the Scheme is suitable to their risk profile. The following is an indicative (but not exhaustive) list of persons who are generally eligible and may apply for subscription to the Units: • Indian resident adult individuals, either singly or jointly (not exceeding three); • Minor through parent (i.e. mother / father or legal guardian) (please see the note below); • Companies, bodies corporate, public sector undertakings, association of persons or bodies of individuals and societies registered under the Societies Registration Act, 1860; • Religious and charitable trusts, wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and private trusts authorized to invest in mutual fund schemes under their trust deeds; • Partnership firms constituted under the Partnership Act, 1932; • A HUF through its Karta; • Banks (including cooperative banks and regional rural banks) and financial institutions; • NRIs / PIOs on a full repatriation basis or on a non-repatriation basis (NRIs or PIOs of the Canada cannot apply); • FPIs registered with SEBI on full repatriation basis; • Army, air force, navy and other paramilitary funds and eligible institutions; • Scientific and industrial research organisations; • Provident / pension / gratuity and such other funds as and when permitted to invest; • International multilateral agencies approved by the Government of India / RBI; • The Trustee, AMC or Sponsor or their associates (if eligible and permitted under prevailing laws). • A mutual fund through its schemes, including fund of funds schemes. • Any other category of investors as the AMC / Trustee deem fit. 1. Foreign Account Tax Compliance Act ("FATCA") and Common Reporting Standards (CRS) requirements: The Foreign Account Tax Compliance Act is a United States (US) federal law, aimed at prevention of tax evasion by US Citizens and Residents ("US Persons") through use of offshore accounts. The Government of India and the US have reached an agreement in substance on the terms of an Inter-Governmental Agreement ("IGA") to implement the FATCA provisions, which have become globally applicable from July 1, 2014. Edelweiss Mutual Fund ("the Fund")/ Edelweiss Asset Management Limited ("the AMC") is classified as a FFI under the FATCA provisions, in which case the Fund / AMC is required, from time to time, to (i) undertake necessary due diligence process by collecting information/documentary evidence of the US/non US status of the investors;
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	(ii) disclose/report information as far as may be legally permitted about the holdings/investment returns pertaining to reportable accounts to the US Internal Revenue Service and/or such Indian authorities as may be specified under FATCA or other applicable laws and (iii) carry out such other activities as prescribed under the FATCA provisions, as amended from time to time. FATCA due diligence will have to be directed at each investor/unit holder (including joint investors) and on being identified as a reportable person/ specified US person, all the folios will be reported. Further, in case of folio with joint investors, the entire account value of investment portfolio will be attributable under each such reportable person. Investors/Unit holders would therefore be required to furnish such information to the Fund/AMC, from time to time, in order to comply with the reporting requirements stated in the IGA and or circulars/guidelines issued by SEBI/AMFI in this regard. The impact of FATCA is relevant not only at the point of onboarding of the investors but also throughout the life cycle of the investor account / folio with the Fund. Hence investor(s) should immediately intimate the Fund/AMC, in case of any change in the FATCA related information provided by them at the time of initial subscription. The Fund/AMC reserves the right to reject any application or compulsorily redeem the units held directly or beneficially in case the applicant/investor fails to furnish the relevant information and/or documentation or is found to be holding units in contravention of the FATCA provisions. Further, in accordance with the regulatory requirements relating to FATCA/CRS read along with SEBI Circular no. CIR/MIRSD/2/2015 dated August 26, 2015 and AMFI Best practices guidelines circular no. 63/2015-16 dated September 18, 2015 regarding uniform implementation of FATCA/CRS requirements, investors are requested to ensure the following: • With effect from November 1, 2015 all investors will have to mandatorily provide the details and declaration pertaining to FATCA/CRS for all new accounts opened, failing which the application shall be liable to be rejected. For accounts opened between July 1, 2014 and October 31, 2015 and certain pre - existing accounts opened till June 30, 2014, the AMC shall reach out to the investors to seek the requisite information/ declaration which has to be submitted by the investors before December 31, 2015. In case the information/declaration is not received from the investor on or before December 31, 2015, the account shall be treated as reportable account.
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	2. Ultimate Beneficial Ownership: In accordance with SEBI Circular no. CIR/MIRSD/2/2013 dated January 24, 2013 and AMFI Best practices guidelines circular no. 62/2015-16 dated September 18, 2015, Investors may note the following: • With effect from November 1, 2015, it is mandatory for new investors to provide beneficial ownership details as part of account opening documentation failing which the AMC shall reject the application. • With effect from January 1, 2016 it is mandatory for existing investors/unit holders to provide beneficial ownership details, failing which the AMC shall reject the transaction for additional subscription (including switches). 3. Mandatory updation of Know Your Customer (KYC) requirements for processing of mutual fund transactions With regards to updation of Permanent Account Number (PAN) for processing redemption and related transactions in non-PAN exempt folios, it is mandatory to complete the KYC requirements for all unit holders, including for all joint holders and the guardian in case of folio of a minor investor. Accordingly, financial transactions (including redemptions, switches and all types of systematic plans) and non-financial requests will not be processed if the unit holders have not completed KYC requirements. Thus, it is advisable for the unit holders to use the applicable KYC Form for completing the KYC requirements and submit the form at the point of acceptance. Further, upon updation of PAN details with the KRA (KRA-KYC)/ CERSAI (CKYC), the unit holders are requested to intimate us/our Registrar and Transfer Agent (i.e. KFin Technologies Limited) their PAN information along with the folio details for updation in our records. 4. Central KYC The Government of India has authorized the Central Registry of Securitization and Asset Reconstruction and Security Interest of India (CERSAI, an independent body), to perform the function of Central KYC Records including receiving, storing, safeguarding and retrieving KYC records in digital form. Accordingly, in line with SEBI circular nos. CIR/MIRSD/66/2016 dated July 21, 2016 and CIR/MIRSD/120/2016 dated November 10, 2016 on Operationalisation of Central KYC (CKYC), read with AMFI Best Practice Guidelines circular no. 68/2016-17 dated December 22, 2016, new individual investors investing into the Fund are requested to comply with the CKYC norms. 5. Aadhaar Investors are requested to note that the Ministry of Finance (Department of Revenue) in consultation with the Reserve Bank of India has made certain amendments to the Prevention of Money-laundering (Maintenance of Records) Rules, 2005, namely, the Prevention of Money-laundering (Maintenance of Records) Second Amendment Rules, 2017. These Rules have come into force with effect from June 1, 2017. These Rules, inter alia, make it mandatory for investors to submit Aadhaar
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	number issued by the Unique Identification Authority of India (UIDAI) in respect of their investments. Accordingly, investors are requested to note the following requirements in relation to submission of Aadhaar number and other prescribed details to Edelweiss Mutual Fund/ its Registrar and Transfer Agent/ Asset Management Company ("the AMC"): (i) Where the investor is an individual, who is eligible to be enrolled for Aadhaar number, the investor is required to submit the Aadhaar number issued by UIDAI. Where the Aadhaar number has not been assigned to an investor, the investor is required to submit proof of application of enrolment for Aadhaar. If such an individual investor is not eligible to be enrolled for Aadhaar number, and in case the Permanent Account Number (PAN) is not submitted, the investor shall submit one certified copy of an officially valid document containing details of his identity and address and one recent photograph along with such other details as may be required by the Mutual Fund. The investor is required to submit PAN as defined in the Income Tax Rules, 1962. (ii) Where the investor is a non-individual, apart from the constitution documents, Aadhaar numbers and PANs as defined in Income-tax Rules, 1962 of managers, officers or employees or persons holding an attorney to transact on the investor's behalf is required to be submitted. Where an Aadhaar number has not been assigned, proof of application towards enrolment for Aadhaar is required to be submitted and in case PAN is not submitted an officially valid document is required to be submitted. If a person holding an authority to transact on behalf of such an entity is not eligible to be enrolled for Aadhaar and does not submit the PAN, certified copy of an officially valid document containing details of identity, address, photograph and such other documents as prescribed is required to be submitted. The timelines for submission of the Aadhaar have been deferred till further notice. Investors are however encouraged to link their Aadhaar to their mutual fund folios/accounts. Where the investors who are individuals or in the case of investors who are non-individuals, managers, officers or employees or persons holding an attorney to transact on the investor's behalf, as the case may be, do not have an Aadhaar number, the proof of enrolment for Aadhaar can be submitted. However, in such cases, the Aadhaar number shall be required to be provided for eventual authentication within the prescribed time frame of 6 months as aforesaid, failing which the account / folio shall cease to be operational.
Who cannot invest	It should be noted that the following Persons cannot invest in the scheme: a) Any individual who is a foreign national or any other entity that is not an Indian resident under the Foreign Exchange Management Act, 1999, except where registered with SEBI as an FPI or FPI sub-account

	or except for NRIs or PIOs (who are not residents of the Canada), unless such foreign national or other entity that is not an Indian resident has procured the relevant regulatory approvals from the Foreign Investment Promotion Board and / or the Reserve Bank of India, as applicable in the sole discretion and to the sole satisfaction of the AMC. b) Overseas Corporate Bodies (OCBs), i.e. firms and societies which are held directly or indirectly but ultimately to the extent of at least 60% by NRIs and trusts in which at least 60% of the beneficial interest is similarly held irrevocably by such persons. c) NRIs and PIOs who are resident of Canada. d) NRIs residing in Non-Compliant Countries and Territories (NCCTs) as determined by the Financial Action Task Force (FATF), from time to time. e) Religious and charitable trusts, wakfs or other public trusts that have not received necessary approvals and a private trust that is not authorized to invest in mutual fund schemes under its trust deed. The Mutual Fund will not be responsible for or any adverse consequences as a result of an investment by a public or a private trust if it is ineligible to make such investments. f) Any other person determined by the AMC or the Trustee as not being eligible to invest in the Scheme. g) The Scheme has not been registered under the US Securities Act, as amended ("US Securities Act") or under any similar or analogous provision of law enacted by any jurisdiction in the US. The Units may not be offered or sold to any US Person unless the AMC, at its absolute discretion, grants an exception. For this purpose, a US Person is one falling under either the definition of US Person under the Act, under the Interpretive Guidance and Policy Statement Regarding Compliance with Certain Swap Regulations of the Commodities Futures Trading Commission, as amended, or under US Internal Revenue Code ("IRC") as specified below or under US federal income tax law (as described below under paragraphs 1 through 4), or a non-US entity with certain US owners (as described below under paragraphs 5): The Units are not public securities under the relevant statutes and any religious and charitable trust that seeks to invest in the Units will require prior approval of the appropriate authority under appropriate enactments which apply to them and appropriate consents under their trust deeds / constitutional documents, if applicable. The Mutual Fund reserves the right to include / exclude new / existing categories of investors to invest in the Scheme from time to time, subject to the SEBI Regulations and other prevailing laws, if any. Subject to the SEBI Regulations, any application for Units may be accepted or rejected or further transactions in Units prevented or delayed or withheld or forced redemption of at the applicable NAV subject to entry/exit loads, if any, at the sole and absolute discretion
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	of the Trustee. For example, the Trustee may reject any application for the Purchase of Units if the application is invalid or incomplete or non-compliant with KYC policies if, in its opinion, increasing the size of a Scheme's Unit Capital is not in the general interest of the Unit Holders, or if the Trustee for any other reason does not believe that it would be in the best interest of the Scheme or its Unit Holders to accept such an application. Should any investor become a US Person after the allotment of the Units to the investor, the Units held by him may be mandatorily redeemed. Additionally, if at any time after the allotment of Units to the investor, it comes to the attention of the AMC that Units are beneficially owned by a US Person, the AMC will have the right to compulsorily redeem such Units.
How to Apply and other details	1. Application form shall be available from either the Investor Service Centers (ISCs)/Official Points of Acceptance (OPAs) of AMC or may be downloaded from the website of AMC (www.edelweissmf.com). Please refer to the SAI and Application form for further details and the instructions. 2. List of official points of acceptance, collecting banker details etc. shall be available at List of ISCs, OPAs & Collecting Banker details 04062024 031225 PM.pdf (edelweissmf.com) 3. Details of the Registrar and Transfer Agent (R&T), official points of acceptance, collecting banker details etc. are available on back cover page. It is mandatory for every applicant to provide the name of the bank, branch, address, account type and number as per requirements laid down by SEBI and any other requirements stated in the Application Form. Applications without these details will be treated as incomplete. Such incomplete applications will be rejected. The Registrar/AMC may ask the investor to provide a blank cancelled cheque or its photocopy for the purpose of verifying the bank account number.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Not Applicable
Restrictions, if any, on the right to freely retain or dispose of units being offered	In conformity with the guidelines and notifications issued by SEBI / Government of India / any other Regulatory Agencies from time to time, as applicable, Units may be offered as security by way of a lien / charge in favour of scheduled banks, financial institutions, non-banking finance companies, or any other body. The Registrar and Transfer Agent will note and record the lien against such Units. A standard form for this purpose is available on request with the Registrar and Transfer Agent. The Unit Holder will not be able to redeem / switch Units under lien until the lien holder provides written authorization to the AMC / Mutual Fund

	/ Registrar and Transfer Agent that the lien is discharged. As long as Units are under lien, the lien holder will have complete authority to exercise the lien, thereby redeeming such Units and receiving payment proceeds. In such instance, the Unit Holder will be informed by the Registrar and Transfer Agent through an account statement. In no case will the Units be transferred from the Unit Holder to a lien holder. IDCWs declared on Units under lien will be paid / reinvested to the credit of the Unit Holder and not the lien holder. The Units of the Scheme are non-transferable. In view of the same, additions / deletions of names will not be allowed under any folio of the Scheme. The above provisions in respect of deletions of names will not be applicable in case of death of Unit Holder (in respect of joint holdings) as this is treated as transmission of Units and not transfer.
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance	The Cut-off time for the Scheme is 3.00 p.m. and the Applicable NAV will be as under: For Purchase / Redemption: a) In respect of valid Purchase / Redemption applications along with cheques / demand drafts / other payment instruments accepted at a Designated Collection Centre up to 3.00 p.m. on a Business Day, the NAV of such day will be applicable. The NAV will be published on the next Business Day. b) In respect of valid Purchase / Redemption applications along with cheques / demand drafts / other payment instruments accepted at a Designated Collection Centre after 3.00 p.m. on a Business Day, the NAV of the next Business Day will be applicable. The above will be applicable only for cheques / demand drafts / payment instruments payable locally in the city in which a Designated Collection Centre is located. No outstation cheques will be accepted. For Switches: Valid applications for 'Switch-out' shall be treated as applications for Redemption and valid applications for 'Switch-in' shall be treated as applications for Purchase, and the provisions of the Cut-off time, Business Day and the Applicable NAV mentioned in the relevant SID as applicable to Purchase and Redemption shall be applied to the 'Switch-in' and 'Switch-out' applications, respectively. Note: In case of applications received on a Non-Business Day the closing NAV of the next Business Day shall be applicable
Minimum amount for purchase/redemption/switches (mention the provisions for ETFs, as may be applicable, for direct subscription/redemption with AMC.	Minimum Purchase Amount: Minimum of Rs. 100/- and multiples of Re. 1/- thereafter. Minimum additional purchase amount: Rs.100/- and in multiples of Re. 1/-thereafter. Minimum Redemption Amount: Rs. 1/- and in multiples of Re. 1/- thereafter.

	The minimum application amount will not be applicable for investment made in schemes in line with SEBI circulars on Alignment of interest of Designated Employees of AMC. The AMC may revise the minimum / maximum amounts and the methodology for new/additional subscriptions, as and when necessary. Such change may be brought about after taking into account the cost structure for a transaction/account and /or Market practices and/or the interest of existing Unit holders. Further, such changes shall only be applicable to transactions from the date of such a change, on a prospective basis. <u>NOTE:</u> Investors can purchase Units under the Scheme at the purchase price. The Unit holder can request for purchase of Units by amount or by number of Units. For details on how the Purchase Price is calculated, investors are requested to view SAI under the heading "Purchase Price". Allotment of Units for purchases by NRIs / FPIs / PIOs shall be in accordance with RBI rules in force.
Accounts Statements	The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form). A Consolidated Account Statement (CAS) detailing all the transactions across all mutual funds (including transaction charges paid to the distributor) and holding at the end of the month shall be sent to the Unit holders in whose folio(s) transaction(s) have taken place during the month by mail or email on or before 15th of the succeeding month. Half-yearly CAS shall be issued at the end of every six months (i.e. September/ March) on or before 21st day of succeeding month, to all investors providing the prescribed details across all schemes of mutual funds and securities held in dematerialized form across demat accounts, if applicable. For further details, refer SAI.
Dividend/ IDCW	The Scheme does not have a IDCW option.
Redemption	The redemption or repurchase proceeds shall be dispatched to the unitholders within 5 working days from the date of redemption or repurchase. For list of exceptional circumstances refer para 14.1.3 of SEBI Master Circular for Mutual Funds dated May 19, 2023.
Bank Mandate	It is mandatory for every applicant to provide the name of the bank, branch, address, account type and number as per requirements laid down by SEBI and any other requirements stated in the Application Form. Applications without these details will be treated as incomplete. Such incomplete applications will be rejected. The Registrar/AMC may ask the

	investor to provide a blank cancelled cheque or its photocopy for the purpose of verifying the bank account number. Multiple Bank Account Registration The Mutual Fund offers a facility to register multiple bank accounts for payin & payout purposes and designate one of the registered bank accounts as “Default Bank Account”. Individuals, HUFs, Sole proprietor firms can register upto five bank accounts and a non-individual investor can register upto ten bank accounts in a folio. This facility can be availed by using a designated “Bank Accounts Registration Form” available at Investor Service Centers and Registrar and Transfer Agent’s offices. In case of new investors, the bank account mentioned on the purchase application form, used for opening the folio, will be treated as default bank account till the investor gives a separate request to register multiple bank accounts and change the default bank account to any of other registered bank account. Registered bank accounts may also be used for verification of pay-ins (i.e. receiving of subscription funds) to ensure that a third party payment is not used for mutual fund subscription. Default Bank Account will be used for all IDCW and redemption payouts unless investor specifies one of the existing registered bank account in the redemption request for receiving redemption proceeds. However, in case a Unit holder does not specify the default account, the Mutual Fund reserves the right to designate any of the registered bank accounts as default bank account. Consequent to introduction of “Multiple Bank Accounts Facility”, registering a new bank account will require a cooling period of not more than 10 days from the date of receipt of request. In the interim, in case of any IDCW/ redemption/ maturity payout, the same would be credited in the existing registered bank account. Change in Bank Mandate: Change in Bank Mandate: Pursuant to AMFI communication no. 135/BP/26/11-12 dated March 21, 2012, following process changes will be carried out in relation to change in bank mandate: 1. In case of standalone change of bank details, documents as enlisted in the SAI should be submitted as a proof of new bank account details. 2. In case of standalone change of bank details, documents as enlisted below should be submitted as a proof of new bank account details: 3. Investors/Unit holders are advised to register multiple bank accounts and choose any of such registered bank accounts for receipt of redemption proceeds; 4. Any unregistered bank account or new bank account forming part of redemption request shall not be entertained or processed; Any change of Bank Mandate request received/processed few days prior to submission of a redemption request or on the same day as a standalone change request or received along with the redemption request, Edelweiss Asset Management Ltd will continue to follow cooling period of 10
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	calendar days for validation and registration of new bank account and dispatch/credit of redemption proceeds shall be completed in 10 working days from the date of redemption.
Delay in payment of redemption / repurchase proceeds/dividend	The AMC shall be liable to pay interest to the unitholders at rate as specified (presently @ 15% per annum) vide clause 14.2 of SEBI Master Circular for Mutual Funds dated May 19, 2023 by SEBI for the period of such delay.
Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	In terms with paragraph 14.3 of the Master Circular for Mutual Funds dated May 19, 2023, the unclaimed redemption amount may be deployed by the Mutual Fund in money market instruments and separate plan of liquid scheme / Money Market Mutual Fund scheme floated by Mutual Funds specifically for deployment of the unclaimed amounts only. Investors who claim the unclaimed amounts during a period of three years from the due date shall be paid initial unclaimed amount along-with the income earned on its deployment. Investors, who claim these amounts after 3 years, shall be paid initial unclaimed amount along-with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. The details of such unclaimed redemption amounts are made available to investors upon them providing proper credentials, on website of Mutual Funds and AMFI along with the information on the process of claiming the unclaimed amount and the necessary forms / documents required for the same.
Disclosure w.r.t investment by minors	1. The minor unitholder, on attaining majority, shall inform the same to AMC / Mutual Fund / Registrar and submit following documents to change the status of the account (folio) from 'minor' to 'major' to allow him/her to operate the account in his/her own right viz., (a) Duly filled request form for changing the status of the account (folio) from 'minor' to 'major'; (b) updated bank account details including cancelled original cheque leaf of the new account; (c) Signature attestation of the major by a bank manager of Scheduled bank / Bank certificate or Bank letter; (d) KYC acknowledgement letter of major. The guardian cannot undertake (financial/ non-financial transaction including existing Systematic Investment Plan (SIP), Systematic Transfer Plan (STP), Systematic Withdrawal Plan (SWP) after the date of minor attaining majority) till the time the change in the status from 'minor' to 'major' is registered in the account (folio) by the AMC/ Mutual Fund. The AMC/RTA will execute standing instructions like SIP, STP, SWP etc. in a folio of minor only upto the date of minor attaining majority though the instruction may be for the period beyond that date. The above provisions are in line with the Clause 17.6 of the SEBI Master Circular dated May 19, 2023 for Mutual Funds. 2. Payment for investment by minor in any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian. Irrespective of the source of payment for subscription, all redemption

	proceeds shall be credited only in the verified bank account of the minor, i.e. the account the minor may hold with the parent/ legal guardian after completing all KYC formalities. The above provisions are in line with the SEBI circular no. SEBI/HO/IMD/PODII/CIR/P/2023/0069 dated May 12, 2023.
Any other disclosure in terms of Consolidated Checklist on Standard Observation	Currently not applicable

III. Other Details

A. In case of Fund of Funds Scheme, Details of Benchmark, Investment Objective, Investment Strategy, TER, AUM, Year wise performance, Top 10 Holding/ link to Top 10 holding of the underlying fund should be provided –

1. Details of Benchmark - MSCI Emerging Markets Index (Total Return Net)
2. Investment Objective - To provide long-term capital growth by investing primarily in an aggressively managed portfolio of emerging market companies.
3. Investment Strategy
 - Uses a fundamental, bottom-up stock selection process combined with top-down views on countries.
 - Uses a high conviction approach to finding the best investment ideas.
4. TER - 0.91%
5. AUM - USD 2268.7 million
6. Year wise performance –

	2014	2015	2016	2017	2018	2019	2020	2021	2022	2023
JPM Emerging Markets Opportunities I (acc) - USD	-1.25	-17.33	10.42	46.69	-13.56	23.85	19.35	-5.88	-25.05	6.33
MSCI Emerging Markets Index (Total Return Net)	-2.19	-14.92	11.19	37.28	-14.57	18.42	18.31	-2.54	-20.09	9.83

7. Top 10 Holding/ link to Top 10 holding

Top 10	Sector	% of Assets
Taiwan Semiconductor	Information Technology	9.7
Tencent	Communication Services	6.8
Samsung Electronics	Information Technology	6.3
SK Hynix	Information Technology	3.1
Reliance Industries	Energy	2.4
China Construction Bank	Financials	2.2
HDFC Bank	Financials	2.2
Kia	Consumer Discretionary	2.0
Wal-Mart	Consumer Staples	1.9
NetEase	Communication Services	1.8

B. Periodic Disclosures

Monthly Portfolio	The AMC will disclose portfolios (along with ISIN) in user friendly and downloadable spreadsheet format, as on the last day of the month/half year for all the schemes on its website (www.edelweissmf.com) and on the website of AMFI (www.amfiindia.com) within 10 days from the close of each month/half year.
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Disclosure / Half yearly Disclosures: Portfolio / Half yearly Financial Results This is a list of securities where the corpus of the Scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.	In case of unitholders whose email addresses are registered, the AMC will send via email both the monthly and half yearly statement of scheme portfolio within 10 days from the close of each month /half year, respectively. The AMC will publish an advertisement every half-year, in the all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the half yearly statement of the scheme portfolio on the AMC's website (www.edelweissmf.com) and on the website of AMFI (www.amfiindia.com) and the modes such as SMS, telephone, email or written request (letter) through which an unitholder can submit a request for a physical or electronic copy of the statement of scheme portfolio. The AMC will provide physical copy of the statement of scheme portfolio without any cost, on specific request received from a unitholder. The Fund shall, before the expiry of one month from the close of each half year, (i.e. March 31 and September 30) shall display the unaudited financial results on www.edelweissmf.com and the advertisement in this regards will be published by the Fund in at least one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the Fund is situated.
Annual Report	The Annual Report or Abridged summary thereof in the format prescribed by SEBI will be hosted within four months from the date of closure of the relevant accounting year (i.e. March 31st each year) on AMC's website (www.edelweissmf.com) and on the website of AMFI (www.amfiindia.com). The Annual Report or Abridged Summary thereof will also be sent by way of e-mail to the Unit holder's registered e-mail address. Unit holders, who have not registered their email address, will have an option of receiving a physical copy of the Annual Report or Abridged summary thereof. The Fund will provide a physical copy of the abridged summary of the Annual Report, without charging any cost, on specific request received from a Unit holder. Physical copies of the report will also be available to the Unit holders at the registered office at all times. The Fund will publish an advertisement every year, in the all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the scheme wise annual report on the AMC's website (www.edelweissmf.com) and on the website of AMFI (www.amfiindia.com) and the modes such as SMS, telephone, email or written request (letter) through which a unitholder can submit a request for a physical or electronic copy of the of the scheme wise annual report or abridged summary thereof.
Scheme Summary Document (SSD)	In accordance with Paragraph 1.2 of SEBI Master on Mutual Funds dated May 19, 2023, Scheme summary document for all schemes of Mutual Fund in the requisite format (pdf, spreadsheet and machine readable format) shall be uploaded on a monthly basis i.e. 15th of every month or within 5 Business days from the date of any change or modification in the scheme information on the website of the AMC i.e. https://www.edelweissmf.com/downloads/scheme-summary-document and AMFI i.e. www.amfiindia.com and Registered Stock Exchanges i.e. National Stock Exchange of India Limited and BSE Limited.
Risk-o-meter	In accordance with circular no. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 5, 2020 the risk-o-meter will be disclosed alongwith monthly portfolio and on annual basis on the website of the AMC and AMFI. Further, the same will also be disclosed in the Annual Report in the format specified in the circular. Further in accordance with SEBI circular no. SEBI/HO/IMD/IMD-II DOF3/P/CIR/2021/555 dated April 29, 2021 and

	circular no. SEBI/HO/IMD/IMD-II DOF3/P/CIR /2021/621 dated August 31, 2021 the risk-o-meter of the scheme, name of the benchmark and risk-o-meter of the scheme shall be disclosed alongwith the fortnightly, monthly and half yearly portfolios sent via email to the investors. In addition to the above, the AMC shall disclose the following in all disclosures, including promotional material or that stipulated by SEBI: a. risk-o-meter of the scheme wherever the performance of the scheme is disclosed b. risk-o-meter of the scheme and benchmark wherever the performance of the scheme vis-à-vis that of the benchmark is disclosed.
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C. Transparency/NAV Disclosure

The NAVs will be calculated on every Business Day and disclosed by 10.00 a.m. on the next Business Day on AMFI website (www.amfiindia.com) and under a separate head on Edelweiss Mutual Fund's website (www.edelweissmf.com). In case of any delay, the reason for such delay would be reported to AMFI and the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.

The NAVs will normally be updated on the websites by 10.00 a.m. on the next business day. In case of any delay, the reasons for such delay would be explained to AMFI by the next day. If the NAVs are not available before commencement of working hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAV.

The NAV will be calculated in the manner as provided in this SID or as may be prescribed by the SEBI Regulations from time to time. The NAV will be computed up to Four decimal places.

Investors may write to the AMC for availing facility of receiving the latest NAVs through SMS.

D. Transaction charges and stamp duty-

(i) For the First Time Investor in Mutual Funds (across all mutual funds):

Transaction Charge of Rs. 150/- for subscription of Rs. 10,000/- and above will be deducted from the subscription amount and paid to the distributor/agent of such First Time Investor and the balance amount will be invested.

(ii) For Investor other than First Time Mutual Fund Investor (existing investors in any mutual fund):

Transaction Charge of Rs. 100/- per subscription of Rs.10,000/- and above will be deducted from the subscription amount and paid to the distributor/agent of the investor and the balance amount will be invested.

Note: There shall be no transaction charge on subscription below Rs. 10,000/-

Investors are requested to note that no transaction charges shall be deducted from the investment amount for transactions / applications received from the distributor (i.e. in Regular Plan) and full subscription amount will be invested in the Scheme.

Stamp Duty:

Pursuant to Notification No. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by the Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019, a stamp duty @ 0.005% of the transaction value would be levied on mutual fund transactions (including

transactions carried through stock exchanges and depositories for units in demat mode), with effect from July 1, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including IDCW Reinvestment and IDCW Transfers) to the unitholders would be reduced to that extent.

E. Associate Transactions- Please refer to Statement of Additional Information (SAI).

F. Taxation- For details on taxation please refer to the clause on Taxation in the SAI apart from the following:

	Resident Investors		Mutual Fund
	Individuals	Domestic Companies / Partnership Firms	
Tax on Dividend	As per applicable slab rates.		NIL
Tax on Capital Gain (Equity Oriented Funds)			
Long Term	10% (on gains more than Rs. 100000)		NIL
Short Term	15%		NIL
Tax on Capital Gain (Other than Equity Oriented Funds not being a Specified Mutual Fund)*			
Long Term	20% with indexation		Nil
Short Term	Applicable slab rates		Nil

G. Rights of Unitholders- Please refer to SAI for details.

H. List of official points of acceptance:

The details of List of official points of acceptance is available at <https://www.edelweissmf.com/reach-us/locate-us>.

I. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations

Please refer AMC website for latest update.

https://www.edelweissmf.com/Files/SID%20/%20KIM%20/%20SAI%20related%20Disclosure/published/Pending%20Litigation_04062024_123721_PM.pdf

Notes:

Further, any amendments / replacement / re-enactment of SEBI Regulations subsequent to the date of the Document shall prevail over those specified in this Document.

This Scheme Information Document is an updated version of the same in line with the current laws / regulations and other developments. Further, any amendments / replacement / re-enactment of the regulations subsequent to the date of the Document shall prevail over those specified in this Document.

The information contained in this Document regarding taxation is for general information purposes only and is in conformity with the relevant provisions of the Tax Act, and has been included relying upon advice provided to the Fund's tax advisor based on the relevant provisions prevailing as at the currently applicable Laws.

Any dispute arising out of this issue shall be subject to the exclusive jurisdiction of the Courts in India.

Notwithstanding anything contained in the Scheme Information Document the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the Guidelines there under shall be applicable.

**For and on behalf of the Board of Directors of
Edelweiss Asset Management Limited**

Sd/-

**Place: Mumbai
Date: June 30, 2024**

**Radhika Gupta
Managing Director & CEO**

INVESTOR SERVICE CENTERS (ISC) / OFFICIAL POINT OF ACCEPTANCE (OPA)

EDELWEISS ASSET MANAGEMENT LIMITED - ISC / OPA

Ahmedabad : 404, Ten-11 4th Floor, Next to Maradia Plaza, Opp. Yes Bank, CG Road, Ahmedabad - 380006. Tel No.: 7400099633/9004461340
Bengaluru : Unit No.803 & 804, 8th Floor, Prestige Meridian-II, No.20, MG Road, Bangalore - 560001. Tel No.: 080-41103389/41272294
Bhubaneswar : 202, GBP Business Centre, Plot no-191/A, Kharvela Nagar, Unit-3, Bhubaneswar - 751001. Tel No.: +91 6743153963
Borivali : 102, 1st floor Aditya Hari Smruti CHS, Near Chamunda Circle, Borivali West, Mumbai - 400092. Tel No.: +91 8433743458
Chandigarh : SCO. 2467-68, 1st Floor, Sector 22-C, Himalaya Marg, Chandigarh - 160022. Tel. No.: 9136945897
Chennai : 2nd floor, Sheriff Towers, G. N. Chetty Road, T. Nagar, Chennai - 600017. Tamilnadu. Tel No.: 044 40164707 / 044 40164708
Guwahati : 1st floor, Royal Centre, New H.P. Pump, Opp. S.B. Deorah College Bora Service, G.S. road, Guwahati, Assam - 781005. Tel No.: +91 8828033458
Hyderabad : No. 6-3-1085/D/303, 3rd Floor, Dega Towers, Rajbhavan Road, Somajiguda, Hyderabad - 500 082. Mobile: +91 8297033388
Jaipur : Office No. 429, 4th floor, Lakshmi Complex, Subhash Marg, C- Scheme, Jaipur, Rajasthan - 302001. Tel No.: 8976764901
Kanpur : Office No. 202, 203, IInd Floor, Kan Chambers, 14/113, Civil Lines, Kanpur - 208001. Tel No.: 7304590658, 7304470500
Kolkata : Srishti Building, 3B, 3rd Floor, 12, ho-chiminh Sarani, Kolkata - 700071. Tel.: 033 40902456/57
Lucknow : 1st Floor, Halwasiya House, MG Road, Hazratganj, Lucknow - 226001. Tel No. : 0522-4331067
Mumbai : Edelweiss House, Off. C.S.T Road, Kalina, Mumbai - 400 098, Maharashtra. Tel No. : 022 4097 9737
New Delhi : 1st floor, Third Hall, Front Block, 56 Janpath, New Delhi-110001. Tel No.: 7718880946/011-42145152
Pune : “Kalpavishwa”, 502-A, 5th Floor, CTS No. 1194/7, Final Plot No. 551 & 552, Near ICICI Bank, Ghole Road, Pune - 411005. Tel No.: 9028058348
Patna : 204, 2nd Floor, Kashi Place, Beside Maurya Lok, New Dakbunglow Road, Patna - 800 001. Tel No.: +91 6206502765
Ranchi : 402, 4th floor, Panchratna Galleria, Above V2 Mall, Sarjana Chowk, Main Road Ranchi - 834001. Tel No.: +91 95340 09910
Surat : Ikoverk 01, Silver Palm, Above ICICI Bank, Timaliyawad, Nanpura, Surat - 395001. Tel No.: +91 8655959708
Thane : Shop No 1, Ground Floor, Jainam Apartment, Off Ghantali Road, Naupada, Thane, Maharashtra - 400602. Tel No. : 8976712130
Vadodara : 1st Floor, Kplex Grand workspaces, Above Spencer's Mall, Near Genda Circle, Alkapuri, Vadodara-390007. Tel No. : +91 7777027224

KFIN TECHNOLOGIES LIMITED - ISC / OPA

UNIT : Edelweiss Mutual Fund, Karvy Selenium Tower B, Plot No 31 & 32, Gachibowli, Financial, District, Nanakramguda, Serilingampally, Hyderabad - 500 008. Tel: 040-67161500

Agra : House No. 17/2/4, 2nd Floor, Deepak Wasan Plaza, Behind Hotel Holiday INN, Sanjay Place, Agra - 282002. Tel.: 7518801801, 0562-2526663. • **Agartala** : OLS RMS Chowmuhani, Mantri Bari Road, 1st Floor, Near Jana Sevak Saloon Building, Traffic Point, Tripura West, Agartala 799001. • **Ahmedabad** : Office No. 401, on 4th Floor, ABC-I, Off. C.G. Road, Ahmedabad - 380009. Tel.: 9081903021, 9081903022 • **Ahmednagar** : Shop no. 2, Plot No. 17, S.no 322, Near Ganesh Colony, Savedi, Ahmednagar - 414001, Maharashtra. Tel.: 9890003215 • **Ajmer** : 302, 3rd Floor, Ajmer Auto Building, Opposite City Power House, Jaipur Road, Ajmer - 305001. Tel.: 0145-5120725 • **Aligarh** : Sebti Complex Centre Point, Sebti Complex Centre Point, Aligarh - 202001. Tel.: 7518801802, 0571-3297766, 68 • **Allahabad** : RSA Towers, 2nd Floor, Above Sony Tv Showroom, 57 S P Marg Civil Lines, Allahabad - 211001. Tel.: 7518801803, 0532-2260291 • **Alwar** : 137, Jai Complex, Road No - 2, Alwar 301001. Tel.: 0144-4901131 • **Ambala** : 6349, 2nd Floor, Nicholson Road, Adjacent Kos Hospital, Ambala Cant, Ambala - 133001. Tel.: 7518801804 • **Amritsar** : SCO 5, 2nd Floor, District Shopping Complex, Ranjit Avenue, Amritsar, Punjab - 143001. Tel.: 0183-5158158 • **Anand** : B-42 Vaibhav Commercial Center, Nr Tvs Down Town Show Room, Grid Char Rasta, Anand - 380001. Tel.: 9081903038 • **Andheri** : Office No 103, 1st Floor, MTR Cabin-1, Vertex, Navkar Complex, M.V. Road, Andheri East, Opp. Andheri Court, Mumbai - 400069. Tel.: 022-46733669 • **Asansol** : 112/N G. T. Road Bhanga Pachil, G.T Road, Paschim Bardhaman, West Bengal, Asansol - 713303. Tel.: 0341-2220077 • **Aurangabad** : Ramkunj Niwas, Railway Station Road, Near Osmanpura Circle, Aurangabad - 431005. Tel.: 0240-2343414 • **Balasore** : 1-B, 1st Floor, Kalinga Hotel Lane, Baleshwar, Baleshwar Sadar, Balasore - 756001. Tel.: 06782-260503 • **Bangalore** : No 35, Puttanna Road, Basavanagudi, Bangalore - 560004. Tel.: 080-26602852, 080-26609625 • **Bareilly** : 1st Floor, Near Sidea -Square Building, 54-Civil Lines, Ayub Khan Chauraha, Bareilly - 243001. Tel.: 7518801806 • **Baroda** : 1st Floor 125 Kanha Capital, Opp. Express Hotel, R C Dutt Road, Alkapuri Vadodara 390007. Tel.: 0265-2353506, 0265-2353507 • **Begusarai** : Sri Ram Market, Kali Asthan Chowk, Matihani Road, Begusarai, Bihar - 851101. Tel.: 7518801807/9693344717 • **Belgaum** : Cts No 3939/ A2 A1, Above Raymonds Show Room, Beside Harsha Appliances, Club Road, Belgaum - 590001. Tel.: 0831-2402544 • **Berhampur (Or)** : Opp. Divya Nandan Kalyan Mandap, 3rd Lane Dharam Nagar, Near Lohiya Motor, Berhampur (Or) 760001. Tel.: 0680-2228106 • **Bhagalpur** : 2nd Floor, Chandralok Complex, Ghantaghar, Radha Rani Sinha Road, Bhagalpur - 812001. Tel.: 7518801808 • **Bharuch** : 123 Nexus business Hub, Near Gangotri Hotel, B/s Rajeshwari Petroleum, Makampur Road, Bharuch - 392001. Tel.: 9081903042 • **Bhatinda** : Mcb-Z-3-01043, 2nd Floor, Goniana Road, Opposite Nippon India Mutual Fund, Gt Road, Near Hanuman Chowk, Bhatinda - 151001. Tel.: 0164-5006725 • **Bhavnagar** : 303 Sterling Point, Waghawadi Road, Bhavnagar - 364001. Tel.: 278-3003149 • **Bhilai** : Office No. 2, 1st Floor, Plot No. 9/6, Nehru Nagar [East], Bhilai - 490020. Tel.: 0788-2289499/2295332 • **Bhopal** : Gurukripa Plaza, Plot No. 48A, Opposite City Hospital, Zone-2, M P nagar, Bhopal - 462011. Tel.: 0755-4092712, 0755-4092715 • **Bhubaneswar** : A/181 Back Side Of Shivam Honda Show Room, Saheed Nagar, Bhubaneswar - 751007. Tel.: 0674-2548981, 0674-2360334 • **Bokaro** : B-1, 1st Floor City Centre, Sector- 4, Near Sona Chandi Jewellers, Bokaro - 827004. Tel.: 7542979444, 06542-335616 • **Borivali** : Gomati Smuti, Ground Floor, Jambli Gully, Near Railway Station, Borivali, Mumbai - 400092. Tel.: 022- 28916319 • **Burdwan** : Saluja Complex, 846, Laxmipur, G T Road, Burdwan, PS: BURDWAN & DIST: BURDWAN-EAST PIN: 713101. Tel.: 0342-2665140, 0342-2550840 • **Calicut** : Second Floor, Manimuriyil Centre, Bank Road, Kasaba Village, Calicut - 673001. Tel.: 0495-4022480 • **Chandigarh** : First floor, SCO 2469-70, Sec. 22-C, Chandigarh - 160022. Tel.: 1725101342 • **Chandrapur** : Global Financial Services, 2nd Floor, Raghuwanshi Complex, Near Azad Garden, Chandrapur - 442002, Maharashtra. Tel.: 07172-466593 • **Chennai** : 9th Floor, Capital Towers, 180, Kodambakkam High Road, Nungambakkam, Chennai - 600 034 Tel.: 044 - 42028512 / 42028513 • **Chinsurah** : No : 96, PO: Chinsurah, Doctors Lane, Chinsurah-712101. • **Cochin** : Door No:61/2784, Second floor, Sreelakshmi Tower, Chittoor Road, Ravipuram, Ernakulam-Kerala-682015. Tel.: 0484-4025059 • **Coimbatore** : 3rd Floor Jaya Enclave, 1057 Avinashi Road, Coimbatore - 641018. Tel.: 0422-4388011/012/013/014, 0422-4388451 • **Cuttack** : Shop No. 45, 2nd Floor, Netaji Subas Bose Arcade, (Big Bazar Building) Adjusent To Reliance Trends, Dargha Bazar, Cuttack - 753001. Tel.: 0671-2203077 • **Davangere** : D.No 162/6, 1st Floor, 3rd Main, P J Extension, Davangere taluk, Davangere Manda, Davangere 577002 • **Dehradun** : Shop No-809/799 , Street No-2 A, Rajendra Nagar, Near Sheesha Lounge, Kaulagarh Road, Dehradun-248001 Tel.: 7518801810 • **Dhanbad** : 208 New Market, 2nd Floor, Bank More, Dhanbad - 826001. Tel.: 9264445981 • **Dharwad** : Adinath Complex, Beside Kamal Automobiles, Bhoovi Galli, Opp. Old Laxmi Talkies, PB Road, Dharwad - 580001. Tel.: 0836-2440200 • **Dhule** : Ground Floor, Ideal Laundry, Lane No 4, Khol Galli, Near Muthoot Finance, Opp Bhavasar General Store, Dhule - 424001, Maharashtra. Tel.: 02562-282823 • **Durgapur** : MWAV-16 Bengal Ambuja, 2nd Floor City Centre, Distt. Burdwan, Durgapur - 713216. Tel.: 0343-6512111 • **Erode** : Address No 38/1, Ground Floor, Sathy Road, (VCTV Main Road), Sorna Krishna Complex, Erode - 638003. Tel.: 0424-4021212 • **Faridabad** : A-2B 3rd Floor, Neelam Bata Road Peer ki Mazar, Nehru Groundnit, Faridabad - 121001. Tel.: 7518801812 • **Gandhidham** : Shop # 12, Shree Ambica Arcade, Plot # 300, Ward 12, Opp. CG High School, Near HDFC Bank, Gandhidham - 370201. Tel.: 9081903027 • **Gandhinagar** : 138 - Suresh Solitaire, Nr. Podar International School, Kudasan, Gandhinagar - 382421, Gujarat. Tel.: 07949237915 • **Gaya** : Property No. 711045129, Ground Floor, Hotel Skylark, Swaraipuri Road, Gaya - 823001. Tel.: 0631-2220065 • **Ghaziabad** : FF - 31, Konark Building, Rajnagar, Ghaziabad - 201001. Tel.: 7518801813 • **Ghatkopar** : 11/Platinum Mall, Jawahar Road, Ghatkopar (East), Mumbai 400077 Maharashtra. Tel.: 9004089306 • **Gorakhpur** : Above V.I.P. House adjacent, A.D. Girls College, Bank Road, Gorakhpur - 273001. Tel.: 7518801816, 0551-2333825 • **Guntur** : 2nd Shatter, 1st Floor, Hno. 6-14-48, 14/2 Lane, Arundal Pet, Guntur - 522002. Tel.: 0863-2339094 • **Gurgaon** : No: 212A, 2nd Floor, Vipul Agora, M. G. Road, Gurgaon - 122001. Tel.: 7518801817 • **Guwahati** : Ganapati Enclave, 4th Floor, Opposite Bora service, Ullubari, Guwahati, Assam 781007. Tel.: 8811036746 • **Gwalior** : City Centre, Near Axis Bank, Gwalior - 474011. Tel.: 7518801818 • **Haldwani** : Shop No. 5, KMVN Shopping Complex, Galdwani - 263139. Tel.: 7518801819 • **Hissar** : Shop No. 20, Ground Floor, R D City Centre, Railway Road, Hissar - 125001. Tel.: 7518801821 • **Hubli** : CTC No.483/A1/A2, Ground Floor, Shri Ram Palza, Behind Kotak Mahindra Bank, Club Road, Hubli - 580029. Tel.: 0836-2252444 • **Hyderabad** : No:303, Vamsee Estates, Opp: Bigbazaar, Ameerpet, Hyderabad - 500016. Tel.: 040-44857874 / 75 / 76 • **Hyderabad (Gachibowli)** : Selenium Plot No: 31 & 32, Tower B Survey No.115/22

115/24 115/25, Financial District Gachibowli Nanakramguda Serilingampally Mandal, Hyderabad - 500032. Tel.: 040-33215122 • **Indore** : 19/1 New Palasia Balaji Corporate 203-204-205, Above ICICI bank 19/1 New Palasia, Near Curewell Hospital Janjeerwala Square Indore, Indore - 452001. Tel.: 0731-4266828/4218902 • **Jabalpur** : 2nd Floor, 290/1 (615-New), Near Bhavartal Garden, Jabalpur - 482001. Tel.: 0761-4923303 • **Jaipur** : Office No 101, 1st Floor, Okay Plus Tower, Next To Kalyan Jewellers, Government Hostel Circle, Ajmer Road, Jaipur 302001. Tel no - 0141-4167715/17 • **Jalandhar** : Office No. 7, 3rd Floor, City Square building, E-H197 Civil Lines, Jalandhar - 144001. Tel.: 0181-5094410 • **Jalgaon** : 269 Jaee Vishwa 1st Floor, Baliram Peth Above United Bank Of India, Near Kishor Agencies, Jalgaon - 425001. Tel.: 9421521406 • **Jalpaiguri** : D B C Road, Opp Nirala Hotel, Jalpaiguri - 735101. Tel.: 03561-222136 • **Jammu** : 1D/D Extension 2, Valmiki Chowk, Gandhi Nagar, Jammu 180004, State - J&K. Tel.: 0191-2951822 • **Jamnagar** : 131 Madhav Plazza, Opp SBI Bank, Nr Lal Bunglow, Jamnagar - 361008. Tel.: 0288 3065810, 0288-2558887 • **Jamshedpur** : Madhukunj, 3rd Floor, Q Road, Sakchi, Bistupur, East Singhbhum, Jamshedpur - 831001. Tel.: 0657-6655003/ 6655004/ 6655005/ 6655006/ 6655007 • **Jhansi** : 1st Floor, Puja Tower, Near 48 Chambers, ELITE Crossing, Jhansi - 284001. Tel.: 7518801823 • **Jodhpur** : Shop No. 6, Ground Floor, Gang Tower, Opposite Arora Moter Service Centre, Near Bombay Moter Circle, Jodhpur - 342003, Tel.: 7737014590 • **Junagadh** : Shop No. 201, 2nd Floor, V-ARCADE Complex, Near vanzari chowk, M.G. Road, Junagadh, 362001, Gujarat. Tel.: 0285 2652220 • **Kalyan** : Seasons Business Centre, 104 / 1st Floor, Shivaji Chowk, Opposite KDMC (Kalyan Dombivali Mahanagar Corporation), Kalyan - 421301 Maharashtra. Tel.: 9619553105 • **Kalyani** : Ground Floor, H No B-7/275, Kalyani, Kalyani HO, Nadia, West Bengal - 741235. Tel.: 9883018948 • **Kanpur** : 15/46 B Ground Floor, Opp : Muir Mills, Civil Lines, Kanpur - 208001. Tel.: 7518801824 • **Karur** : No 88/11, BB plaza, NRMP street, K S Mess Back side, Karur - 639001. Tel.: 8004324-241755 • **Kharagpur** : Holding No 254/220, SBI Building, Malancha Road, Ward No.16, PO: Kharagpur, PS: Kharagpur, Dist: Paschim Medinipur, Kharagpur - 721304. Tel.: 3222253380 • **Kolhapur** : 605/1/4 E, Ward Shahupuri, 2nd Lane, Laxmi Niwas, Near Sultane Chambers, Kolhapur - 416001. Tel.: 0231 2653656 • **Kolkata** : 2/1 Russel Street, 4th Floor, Kankaria Centre, Kolkata 700071, WB. Tel.: 033 66285900 • **Kollam** : Ground Floor, Narayanan Shopping Complex, Kausthubhsree Block, Kadapakada, Kollam - 691008. Tel.: 474-2747055 • **Kota** : D-8, Shri Ram Complex, Opposite Multi Purpose School, Gumanpur, Kota - 324007. Tel.: 0744-5100964 • **Kottayam** : 1st Floor, Csiascension Square, Railway Station Road, Collectorate P O, Kottayam - 686002. Tel.: 0481-2300868/2302420 • **Lucknow** : 1st Floor, A. A. Complex, 5 Park Road, Hazratganj Thaper House, Lucknow - 226001. Tel.: 0522-4061893 • **Ludhiana** : SCO 122, Second floor, Above Hdfe Mutual Fund, Feroze Gandhi Market, Ludhiana - 141001. Tel.: 0161-4670278 • **Madurai** : G-16/17, AR Plaza, 1st floor, North Veli Street, Madurai - 625001. Tel.: 0452-2605856 • **Malda** : Ram Krishna Pally; Ground Floor, English Bazar, Malda - 732101. Tel.: 03512-223763 • **Mangalore** : Shop No - 305, Marian Paradise Plaza, 3rd Floor, Bunts Hostel Road, Mangalore - 575003, Dakshina Kannada, Karnataka. Tel.: 0824-2496289 • **Margao** : Shop No 21, Osia Mall, 1st Floor, Near KTC Bus Stand, SGDPA Market Complex, Margao - 403601 Tel.: 0832-2731823 • **Mathura** : Shop No. 9, Ground Floor, Vihari Lal Plaza, Opposite Brijwasi Centrum, Near New Bus Stand, Mathura - 281001. Tel.: 7518801834 • **Meerut** : Shop No:- 111, First Floor, Shivam Plaza, Near Canara Bank, Opposite Eves Petrol Pump, Meerut-25001, Uttar Pradesh, India. Tel.: 0121-4330878 • **Mehsana** : FF-21 Someshwar Shopping Mall, Modhera Char Rasta, Mehsana - 384002. Tel.: 02762-242950 • **Moradabad** : Chadha Complex, G. M. D. Road, Near Tadi Khana Chowk, Moradabad - 244001. Tel.: 7518801837 • **Mumbai** : 6/8 Ground Floor, Crossely House, Near BSE (Bombay Stock Exchange), Next Union Bank, Fort, Mumbai - 400 001 Tel.: 022-66235353 • **Muzaffarpur** : First Floor, Saroj Complex, Diwam Road, Near Kalyani Chowk, Muzaffarpur - 842001. Tel.: 7518801839 • **Mysore** : No 2924, 2nd Floor, 1st Main, 5th Cross, Saraswathi Puram, Mysore 570009. Tel.: 0821-2438006 • **Nadiad** : 311-3rd Floor City Center, Near Paras Circle, Nadiad - 387001. Tel.: 0268-2563245 • **Nagpur** : Plot No. 2, Block No. B / 1 & 2, Shree Apratment Khare Town, Mata Mandir Road, Dharampeth, Nagpur 440010. Tel.: 0712-3513750 • **Nasik** : S-9 Second Floor, Suyojit Sankul, Sharanpur Road, Nasik - 422002. Tel.: 0253-6608999, 0755-3010732 • **Navsari** : 103, 1st Floor, Landmark Mall, Near Sayaji Library, Navsari - 396445, Gujarat. Tel.: 9081903040 • **New Delhi** : 305 New Delhi House, 27 Barakhamba Road, New Delhi - 110001. Tel.: 011- 43681700 • **Noida** : 405 4th Floor, Vishal Chamber, Plot No.1, Sector-18, Noida - 201301. Tel.: 7518801840 • **Panipat** : Shop No. 20, 1st Floor BMK Market, Behind HIVE Hotel, G.T. Road, Panipat-132103, Haryana. Tel.: 0180-4067174 • **Panjim** : H. No: T-9, T-10, Affran plaza, 3rd Floor, Near Don Bosco High School, Panjim Goa, 403001. Tel.: 0832-2426874 • **Patiala** : B-17/423 Opp Modi College, Lower Mall, Patiala - 147001. Tel.: 0175-5004349 • **Patna** : Flat No.- 102, 2BHK Maa Bhawani Shardalay, Exhibition Road, Patna-800001. Tel.: 0612-4149382 • **Pondicherry** : Building No:7, 1st Floor, Thiagaraja Street, Pondicherry - 605001. Tel.: 0413-45490253 • **Pune** : Office # 207-210, Second floor, Kamla Arcade, JM Road, Opposite Balgandharva, Shivaji Nagar, Pune - 411005. Tel.: 020-66210449, 9833067872 • **Raipur** : Office No S-13 Second Floor Reheja Tower, Fafadih Chowk, Jail Road, Raipur - 492001. Tel.: 0771-4912611 • **Rajahmundry** : D. No: 6-7-7, Sri Venkata Satya Nilayam, 1st Floor, Vadrevu Vari Veedhi, T-Nagar, Rajahmundry - 533101, Andhra Pradesh. Tel No: 0883-2442539 • **Rajkot** : 302 Metro Plaza, Near Moti Tanki Chowk, Rajkot, Gujarat - 360001. Tel.: 9081903025 • **Ranchi** : Room no 103, 1st Floor, Commerce Tower, Beside Mahabir Tower, Main Road, Ranchi -834001. Tel.: 0651- 2330160 • **Ratlam** : 106 Rajaswa Colony, Near Sailana Bus Stand, Ratlam, Madhya Pradesh - 457001. Tel.: 09907908155 • **Rohtak** : Office No:- 61, First Floor, Ashoka Plaza, Delhi Road, Rohtak 124001. Tel.: 75188-101844 • **Rourkela** : 2nd Floor, Main Road, Udit Nagar, Sundargarh, Rourekla - 769012. Tel.: 0661-2500005 • **Saharanpur** : 1st Floor, Krishna Complex, Opp. Hathi Gate, Court Road, Saharanpur, Uttar Pradesh - 247001. Tel No: 0132-2990945 • **Salem** : No.6 NS Complex, Omalur Main Road, Salem 636009 Tel.: 0427-4020300 • **Sambalpur** : First Floor, Shop No. 219, Sahej Plaza, Golebazar, Sambalpur - 768001. Tel.: 0663-2533437 • **Satara** : G7, 465 A, Govind Park Satar Bazaar, Satara - 415001, Maharashtra. Tel.: 9890003215 • **Shillong** : Annex Mani Bhawan, Lower Thana Road, Near R K M Lp School, Shillong - 793001. Tel.: 0364 - 2506106 • **Shimla** : 1st Floor, Hills View Complex, Near Tara Hall, Shimla - 171001. Tel.: 7518801849 • **Shimoga** : Jayarama Nilaya, 2nd Corss, Mission Compound, Shimoga 577201. Tel.: 08182 295491 • **Silchar** : N.N. Dutta Road, Chowchakra Complex, Premtala, Silchar - 788001. Tel.: 3842261714 • **Siliguri** : Nanak Complex, 2nd Floor, Sevoke Road, Siliguri - 734001. Tel.: 0353-2522579 • **Sonepat** : Shop No. 205 PP Tower, Opp Income Tax Office, Subhash Chowk, Sonepat - 131001. Tel.: 7518801853 • **Srikakulam** : D No 158, Shop No. 3, Kaki Street, Opp Tulasi Das Hospital, CB Road, Srikakulam Andhra Pradesh - 532001. Tel.: 08942358563 • **Surat** : Office no: 516, 5th Floor Empire State building, Near Udhna Darwaja, Ring Road, Surat - 395002. Tel.: 9081903041, 9081903035 • **Thane** : Room No. 302, 3rd Floor, Ganga Prasad, Near RBL Bank Ltd, Ram Maruti Cross Road, Naupada, Thane - West - 400602. Tel.: 022-25303013 • **Tirupati** : H.No:10-13-425, 1st Floor Tilak Road, Opp: Sridevi Complex, Tirupathi -517501. • **Tirunelveli** : 55/18 Jeney Building, 2nd Floor, S N Road, Near Aravind Eye Hospital, Tirunelveli - 627001. Tel.: 0462-4001416 • **Tirupur** : No 669A, Kamaraj Road, Near old collector office, Tirupur - 641604. Tel.: 0421-2214221, 0421-2214319 • **Trichur** : 2nd Floor, Brothers Complex, Naikkanal Junction, Shornur Road, Near Dhanalakshmi Bank H O, Thrissur - 680001. Tel.: 0487-6999987, 9074053268 • **Trichy** : No 23C/1 E V R road, Near Vekkaliannan Kalyana Mandapam, Putthur, Trichy - 620017. Tel.: 0431-4020227 • **Trivandrum** : 3rd Floor, No- 3B TC-82/3417, Capitol Center, Opp. Secretariat, MG Road, Trivandrum- 695001, Kerala. Tel No: 9400495021. Tel.: 0471 - 2725728 • **Udaipur** : Shop No. 202, 2nd Floor business Centre, 1C Madhuvan, Opp G P O Chetak Circle, Udaipur - 313001. Tel.: 0294 2429370 • **Vadodara** : 1st Floor, Kplex Grand workspaces, Above Spencer's Mall, Near Genda Circle, Alkapuri, Vadodara-390007. Tel.: +91 7777027224 • **Valsad** : 406 Dreamland Arcade, Opp Jade Blue, Tithal Road, Valsad - 396001. Tel.: 02632-258481 • **Vapi** : A-8 First Floor, Solitaire Business Centre, Opp Dcb Bank, Gidc Char Rasta, Silvassa Road, Vapi - 396191. Tel.: 9081903028 • **Varanasi** : D. 64/52, G - 4 Arihant Complex, Second Floor, Madhopur, Shivpurva Sgra, Near Petrol Pump, Varanasi-221010, Uttar Pradesh.. Tel.: 7518801856 • **Vashi** : Vashi Plaza, Shop no. 324, C Wing, 1st Floor, Sector 17, Vashi, Navi Mumbai - 400705. Tel.: 022 27802684 • **Vellore** : No 2/19, 1st floor, Vellore city centre, Anna salai, Vellore 632001. Tel.: 0416 4200381 • **Vijayawada** : H No 26-23, 1st Floor, Sundaramma street, Gandhi Nagar, Krishna, Vijayawada - 520010. Tel.: 0866-6604032/39/40 • **Visakhapatnam** : Door No: 48-8-7, Dwaraka Diamond, Ground Floor, Srinagar, Visakhapatnam - 530016. Tel.: 0891-2714125 • **Warangal** : Shop No. 22, Ground Floor, Warangal City Center, 15-1-237, Mulugu Road Junction, Warangal - 506002. Tel.: 0870-2441513

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